

**COMMITTEE ON  
GOVERNMENT ASSURANCES  
(2019-2020)**

**(SEVENTEENTH LOK SABHA)**

**TENTH REPORT**

**REVIEW OF PENDING ASSURANCES  
PERTAINING TO THE MINISTRY OF  
RAILWAYS**

**Presented to Lok Sabha on 23/09/2020**



**LOK SABHA SECRETARIAT  
NEW DELHI**

**September, 2020/Asvina, 1942 (Saka)**

---

## CONTENTS

	Page
COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)	(iv)
INTRODUCTION	(v)

### REPORT

I. Introductory	1-6
II. Review of the pending Assurances pertaining to the Ministry of Railways	6-13

### APPENDICES

I. SQ No. 4 dated 19.11.2009 regarding 'Crimes in Trains'	14-18
II. USQ No. 598 dated 25.02.2010 regarding 'Expert Committee'	19-23
III. SQ No. 63 dated 29.07.2010 regarding 'Crimes in Trains'	24-27
IV. USQ No. 1874 dated 05.08.2010 regarding 'Unified Force for Security'	28
V. USQ No. 2991 dated 12.08.2010 regarding 'Completion of Railway Tracks'	29
VI. USQ No. 4360 dated 19.08.2010 regarding 'Theft and Crimes in Kerala Bound Trains'	30-32
VII. USQ No. 5003 dated 26.08.2010 regarding 'Looting in Trains'	33-35
VIII. SQ No. 56 dated 11.11.2010 regarding 'Guidelines for Security of Passengers'	36-38
IX. USQ No. 680 dated 11.11.2010 regarding 'Integrated Security System'	39-40
X. USQ No. 4951 dated 09.12.2010 regarding 'Act for Safety of Passengers'	41
XI. USQ No. 1331 dated 03.03.2011 regarding 'Garib Nawaz Express Incident'	42-43
XII. SQ No. 70 dated 04.08.2011 regarding 'Crimes in Railways'	44-46
XIII. USQ No. 692 dated 04.08.2011 regarding 'GRP/Railway Station'	47-48
XIV. USQ No. 819 dated 04.08.2011 regarding 'Cases of Drugging'	49-50
XV. USQ No. 2038 dated 11.08.2011 regarding 'Incidents of Crimes'	51-53
XVI. SQ No. 241 dated 18.08.2011 (Supplementary by Shri M.B. Rajesh, M.P.) regarding 'Railway Projects'.	54-64

XVII.	USQ No. 3852 dated 25.08.2011 regarding 'New Railway Line in Uttarakhand'	65
XVIII.	USQ No. 562 dated 24.11.2011 regarding 'Looting in UP Bound Trains'	66-67
XIX.	USQ No. 656 dated 15.03.2012 regarding 'Amendment in RPF Act'	68
XX.	SQ No. 483 dated 10.05.2012 (Supplementary by Shri Sharad Yadav, M.P.) regarding 'Survey for Gauge Conversion'.	69-74
XXI.	USQ No. 5631 dated 10.05.2012 regarding 'Railway Medical and Nursing Colleges'	75-76
XXII.	SQ No. 372 dated 06.09.2012 regarding 'Integrated Security System'	77-80
XXIII.	USQ No. 3293 dated 13.12.2012 regarding 'Hubli-Ankola Line'	81
XXIV.	Extracts from Manual of Parliamentary Procedures in the Government of India, Ministry of Parliamentary Affairs, New Delhi	82-86

#### **ANNEXURES**

I.	Minutes of the Sitting of the Committee (2019-2020) held on 04 December, 2019.	87-94
II.	Minutes of the Sitting of the Committee (2019-2020) held on 22 September, 2020.	95-96

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\***  
(2019 - 2020)

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

---

\* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this Tenth Report (17<sup>th</sup> Lok Sabha) of the Committee on Government Assurances.

2. The Committee at their sitting held on 04 December, 2019 took oral evidence of the representatives of the Ministry of Railways regarding pending Assurances.
3. At their sitting held on 22 September, 2020, the Committee (2019-2020) considered and adopted their Tenth Report.
4. The Minutes of the aforesaid sittings of the Committee form part of this Report.
5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

**RAJENDRA AGRAWAL,**  
**CHAIRPERSON,**  
**COMMITTEE ON GOVERNMENT ASSURANCES**

NEW DELHI;  
22 September, 2020

-----  
31 Bhadrapada, 1942 (Saka)

# REPORT

## I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises, undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfilment of the Assurance. Where a Ministry/Department is unable to implement an Assurance, that Ministry/Department is bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the Implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

2. The Committee on Government Assurances (2009-2010) took a policy decision to call the representatives of various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.

3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/Departments of the Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through them.

4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2019-2020) called the representatives of the Ministry of Railways and the Ministry of Parliamentary Affairs to render clarifications with regard to delay in Implementation of the pending Assurances pertaining to

the Ministry of Railways at their sitting held on 04 December 2019. The Committee examined in detail the following twenty-three Assurances:

<b>S.No.</b>	<b>SQ/USQ No. dated</b>	<b>Subject</b>
1.	SQ No. 4 dated 19.11.2009	Crimes in Trains (Appendix-I)
2.	USQ No. 598 dated 25.02.2010	Expert Committee (Appendix-II)
3.	SQ No. 63 dated 29.07.2010	Crimes in Trains (Appendix-III)
4.	USQ No. 1874 dated 05.08.2010	Unified Force for Security (Appendix-IV)
5.	USQ No. 2991 dated 12.08.2010	Completion of Railway Tracks (Appendix-V)
6.	USQ No. 4360 dated 19.08.2010	Theft and Crimes in Kerala Bound Trains (Appendix-VI)
7.	USQ No. 5003 dated 26.08.2010	Looting in Trains (Appendix-VII)
8.	SQ No. 56 dated 11.11.2010	Guidelines for Security of Passengers (Appendix-VIII)

9.	USQ No. 680 dated 11.11.2010	Integrated Security System (Appendix-IX)
10.	USQ No. 4951 dated 09.12.2010	Act for Safety of Passengers (Appendix-X)
11.	USQ No. 1331 dated 03.03.2011	Garib Nawaz Express Incident (Appendix-XI)
12.	SQ No. 70 dated 04.08.2011	Crimes in Railways (Appendix-XII)
13.	USQ No. 692 dated 04.08.2011	GRP/Railway Station (Appendix-XIII)
14.	USQ No. 819 dated 04.08.2011	Cases of Drugging (Appendix-XIV)
15.	USQ No. 2038 dated 11.08.2011	Incidents of Crimes (Appendix-XV)
16.	SQ No. 241 dated 18.08.2011 (Supplementary by Shri M.B. Rajesh, M.P.)	Railway Projects (Appendix-XVI)
17.	USQ No. 3852 dated 25.08.2011	New Railway Line in Uttarakhand (Appendix-XVII)
18.	USQ No. 562 dated 24.11.2011	Looting in UP Bound Trains (Appendix-XVIII)

19.	USQ No. 656 dated 15.03.2012	Amendment in RPF Act  (Appendix-XIX)
20.	SQ No. 483 dated 10.05.2012 (Supplementary by Shri Sharad Yadav, M.P.)	Survey for Gauge Conversion  (Appendix-XX)
21.	USQ No. 5631 dated 10.05.2012	Railway Medical and Nursing Colleges  (Appendix-XXI)
22.	SQ No. 372 dated 06.09.2012	Integrated Security System  (Appendix-XXII)
23.	USQ No. 3293 dated 13.12.2012	Hubli-Ankola Line  (Appendix-XXIII)

5. The Extracts from the Manual of Parliamentary Procedures in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfilment, dropping/deletion and extension, the procedure for fulfilment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XXIV.

6. During oral evidence, the Committee emphasized that the Ministries/Departments are required to implement an Assurance within a period of 3 months and if the Ministries/Departments are unable to fulfil the Assurance within that time period, then it is imperative for them to seek extension of time. Observing that the Ministry of Railways had a total of 146 pending Assurances and noticing that there were inordinate delays in fulfilment of these Assurances, the Committee enquired about the monitoring and periodical review of the pending Assurances in the Ministry to minimize delays in their implementation and the mechanism available for implementation of Parliamentary Assurances. In reply, the Chairman, Railways Board stated as under:-

" Hon'ble Chairperson Sir, earlier there were 200 pending issues. At present we have around 161 pending Assurances. Of these, in 28 cases, Implementation Reports have already been sent and now only 133 Assurances are left. Railways have a well established mechanism where monitoring is done at every level. An E-Drishti platform has also been established in the Railway Department wherein information is collected electronically from all the zonal offices. Out of the 161 pending Assurances, 93 are project related. Out of the 23 pending Assurances taken up for today's oral evidence, 5 Assurances relate to projects, new lines, doubling or tripling. When we discuss project-wise, then it will be seen that various projects have been stalled due to land acquisition and forest clearance issues. During the last 2-3 years, we have made several efforts to finish super critical projects without delay. The methodology of Railways as an organization is very complicated and big. In view of this , projects are taking time".

7. Subsequently, in their sitting held on 21.07.2020, the Committee acceded to the request of the Ministry to drop the Assurance mentioned at Sl. No. 17 in the above list.

#### **Observations/Recommendations**

8. The Committee note that out of the 23 pending Assurances taken up by them, the Assurance mentioned at Sl.No. 1 has been pending for more than 10 years while another 9 Assurances mentioned at Sl.Nos. 2 to 10 are pending for more than 9 years. Likewise, 7 more Assurances mentioned at Sl. Nos. 11 to 16 and 18 are pending for more than 8 years whereas the remaining 05 Assurances mentioned at Sl.Nos. 19 to 23 could not be implemented despite a lapse of more than 7 years. The Committee are concerned to note the inordinate delays in fulfilment of Parliamentary Assurances which indicate that the existing mechanism put in place by the Ministry is far from effective in facilitating timely implementation of Assurances. Needless to mention, the utility and relevance of an Assurance are lost if there is inordinate delay in the implementation of the same. The Committee are of the view that in our country which has huge dimension and geographical expanse, Indian Railways serves as the most economical and popular mode of transport and is the main vehicle for socio-economic development of the country. Further, Railways is a core sector of the country not only

owing to its substantial contribution in labour absorption and employment generation but also due to its symbolization with country's rich heritage and legacy. Observing that the Ministry of Railways is at the top of the list of Ministries/Departments having pending Assurances, the Committee recommend that the existing mechanism in the Ministry be streamlined and infused with innovative ideas with a view to ensuring expeditious implementation of the pending Assurances. The Committee feel that time bound fulfilment of Assurances restores the common man's faith in the governance. The Committee hope and trust that the Ministry will adopt a positive and pro-active approach and scale up co-ordination with all concerned for speedy implementation of pending Assurances.

## **II. Review of the Pending Assurances of the Ministry of Railways.**

9. In the succeeding paragraphs, the Committee deal with some of the pending Assurances pertaining to the Ministry of Railways.

### **A. Crimes in Trains**

- (i) SQ No. 4 dated 19.11.2009 regarding 'Crimes in Trains' (Appendix-I).
- (ii) SQ No. 63 dated 29.07.2010 regarding 'Crimes in Trains' (Appendix-III)
- (iii) USQ No. 1874 dated 05.08.2010 regarding 'Unified Force for Security' (Appendix-IV)
- (iv) USQ No. 4360 dated 19.08.2010 regarding 'Theft and Crimes in Kerala Bound Trains' (Appendix-VI)
- (v) USQ No. 5003 dated 26.08.2010 regarding 'Looting in Trains' (Appendix-VII)
- (vi) SQ No. 56 dated 11.11.2010 regarding 'Guidelines for Security of Passengers' (Appendix-VIII)
- (vii) USQ No. 4951 dated 09.12.2010 regarding 'Act for Safety of Passengers' (Appendix-X)
- (viii) USQ No. 1331 dated 03.03.2011 regarding 'Garib Nawaz Express Incident' (Appendix-XI)
- (ix) SQ No. 70 dated 04.08.2011 regarding 'Crimes in Railways' (Appendix-XII)
- (x) USQ No. 819 dated 04.08.2011 regarding 'Cases of Drugging' (Appendix-XIV)
- (xi) USQ No. 2038 dated 11.08.2011 regarding 'Incidents of Crimes' (Appendix-XV)
- (xii) USQ No. 562 dated 24.11.2011 regarding 'Looting in UP Bound Trains' (Appendix-XVIII)
- (xiii) USQ No. 656 dated 15.03.2012 regarding 'Amendment in RPF Act' (Appendix-XIX)
- (xiv) SQ No. 372 dated 06.09.2012 regarding 'Integrated Security System' (Appendix-XXII)

10. In reply to the above said Questions, it was *inter-alia* stated that the amendment in the provision of the Railways Act, 1989 were under examination to provide more powers to RPF in prevention and detection of crimes in Railways and to enable RPF to deal with the passenger related offences more effectively. Further, it was stated that a proposal had been moved which envisaged two tier security system over railways comprising of the RPF and district police in place of prevailing three tier system of RPF, GRP and district police. The proposal to give effect to the above was under consideration in consultation with all stakeholders including the State Governments. Comments of States had been solicited. Comments were received from 12 States. The issue was being pursued with the State Governments.

11. In their Status Note furnished in December 2019, the Ministry of Railways apprised the Committee of the following position in this regard:-

*"The proposal for amendment in RPF Act for empowering RPF to deal with passenger related offence could not materialize due to the proposal not being supported by the MHA. The Hon'ble Home Minister vide DO no. 19/45/2010-Judl. & PP dated 08.09.2015 informed the Hon'ble MR that the MHA did not support the proposal of the Ministry of Railways. The Ministry of Railways decided not to pursue the proposal further. However, proposal for amendment in the Railways Act 1989 to empower authorized officers to deal with seven (07) new sections covering the offences of theft of passenger belongings, eve teasing and drugging among others is under process."*

12. The Ministry also stated in their Status Note as under:-

*"The inter ministerial consultation with MHA, Ministry of Women & Child Development, Department of Empowerment of Persons with Disabilities and National Security Council Secretariat/NSA has been completed and they have supported the proposal. MWCD has suggested certain modification in the draft Bill as well as draft Cabinet Note. The draft Bill/Cabinet Note after incorporating suggested modification is under process."*

13. During oral evidence, the Chairman, Railway Board elucidated on the issue as under:-

*"At present there is a three layered security for a passenger i.e. A civil police (District Police), GRP (Government Railways Police) and RPF (Railway Protection Force). RPF has very limited powers confined to investigation of theft of Railway material. It does not have any power on the civil side. During discussion and while replying to Parliamentary Questions, two types of Assurances were given. The first Assurance related to making changes in the RPF Act and making the three tier security system (i.e. Civil Police, GRP and RPF) into a two tier security system. We did not want GRP in that system. For this purpose we held various inter-ministerial consultations and consultations with State Governments. Ultimately, the Home Ministry did not agree to the proposal. Hence, we could not do it and the proposal was dropped. The second Assurance given was related to making changes in the Indian Railways Act to give power to RPF to investigate into instances of thefts, drugging and other incidents in trains. We sent this Bill for Inter-Ministerial consultations and it's been 10-15 days since we have received a positive indication from the Ministry of Home Affairs. Hence we will take the Bill forward."*

#### **Observations/Recommendations**

14. **The Committee are dismayed to note that as many as 14 Assurances on similar subject are still pending for implementation even after a lapse of more than 10 years since giving the first Assurance. The Committee have been informed that at present, a railway passenger has three layered security i.e. Civil Police (District Police), GRP (Government Railways Police) and RPF (Railway Protection Force). The RPF has very limited power confined to investigation of theft of railway material. It does not have any power on the civil side. The Committee have also been informed that the Assurance was given on two issues. The first issue related to conversion of three tier security system into a two tier security system i.e. the Ministry wanted to do away with the GRP. Inter-Ministerial consultations and consultations with the State Governments were held for the purpose and ultimately the Home Ministry did not agree to the proposal and it was dropped. The second Assurance related to making changes in the Railways Act, 1989 to give power to RPF to ensure the safety of passengers and trains. The Committee have further been informed that the Ministry sent the Bill for Inter-**

Ministerial consultation and a positive indication has been received from the Ministry of Home Affairs. The Ministry has informed that it proposes to go ahead with the Bill. The Committee find that the issue of amendment in the provisions of the Railways Act, 1989 to provide more powers to RPF for prevention and detection of crimes in Railways is a long pending demand. The operational cost of the GRP is shared 50:50 by the Ministry of Railways and the States concerned but it comes under the operational control of the State Governments. While the GRP is responsible for maintaining law and order and dealing with crimes at stations and trains, the role of RPF which is controlled by the Ministry of Railways is restricted to protecting the railway properties. This creates serious coordination issues and failure to act in tandem which in turn cause lapses and shortcomings in their functioning and performance. The Committee feel that these issues need to be sorted out at the earliest and RPF should be given more powers and responsibilities for ensuring overall safety and security in Indian Railways. In this direction, amendment in the Railways Act, 1989 which would extend more powers to RPF needs to be expedited. Since the matter is of crucial importance, the Committee urge upon the Ministry to take up the matter at the highest level with a view to realizing the importance and imperative need of the subject and take all necessary steps to plug the loopholes, resolve coordination issues and expedite further empowerment of RPF.

**B. Integrated Security System**

15. In reply to USQ No. 680 dated 11.11.2010 regarding 'Integrated Security System' (Appendix-IX), it was *inter-alia* stated that the detailed guidelines and specifications had been circulated to Zonal Railways for implementation of the Integrated Security System at 202 stations of the country. Tenders issued by the Zonal Railways were at different stages of finalization. It was likely to become operational in near future.

16. In their Status Note furnished in December 2019, the Ministry apprised the position regarding implementation of the Assurance as under:

*"Out of 202 Railway stations, currently Integrated Security System have been implemented over 133 railway stations. Contract has been finalized for 12 stations. The contract is yet to*

*be finalized for 57 stations which include 37 stations of Western Railway and 20 stations of Northern Railway."*

17. During oral evidence, the Chairman, Railway Board deposed before the Committee with regard to the Assurance as under:

*" We are installing CCTV Cameras at all the 6400 stations. We will give you a time line for it".*

18. When the Committee asked the representatives of the Ministry to install cameras in good working order, the Chairman, Railway Board submitted during evidence as under:

*"Sir, they will function"*

19. The Committee then asked the representatives of the Ministry to furnish a time line report in the matter. The Chairman, Railway Board replied as under:

*"Sir, we will send the Report"*

#### **Observations/Recommendations**

**20. The Committee note that implementation of the new Integrated Security System in the Railways which includes Close Circuit Television Cameras (CCTV), access control, personal and baggage screening system, bomb detection and disposal system is crucial for combating the risk of persistent terror threats, to detect the suspected terrorists and identify the unattended luggage from the railway premises as well as train coaches. The Committee, are however, concerned to find that not enough has been done in this direction by the Ministry with the result that the Assurance given in the year 2010 still remains unfulfilled. The Committee would like to draw the immediate attention of the Ministry to the imperative need for utilizing artificial intelligence for the safety of Railway passengers and premises. The failure to give matching importance and proper attention to this aspect by all concerned is a matter of concern as is the lukewarm attitude of the Ministry to take proactive action in the matter. The**

Committee would like to stress that people have faith in Railways and it is the duty of the Railways to ensure that they reach their destination safely and securely. The Committee have been informed that the Ministry is in the process of installing CCTV Cameras at all the 6400 railway stations. This is a sign of positive development and the Committee are optimistic that the same would be executed without further delay. Being a matter of crucial importance involving safety and security in Railways, the Committee desire that the Ministry of Railways should step up its efforts and take all necessary steps for expediting implementation of the Assurance. The Committee would also like the Ministry to furnish a time line report in the matter detailing steps taken and achievements made so far in efforts to implement the new Integrated Security System and fulfil the Assurance.

**C. GRP/Railway Station**

21. In reply to USQ No. 692 dated 04.08.2011 regarding 'GRP/Railway Station' (Appendix-XIII) it was *inter-alia* stated that Railway Administration of North Central Railway had sanctioned space for GRP Chowki at Harpalpur Station. Superintendent of Railway Police/Jabalpur was making efforts to obtain sanction of State Government for establishing GRP Chowki at Harpalpur.

22. In their Status Note furnished in December, 2019, the Ministry of Railways apprised the position with regard to fulfilment of the Assurance as under:-

*"The issue of setting up of Government Railway Police (GRP) falls in the domain of the State Government concerned and the matter is still under process with GRP authorities of the State Government concerned."*

23. During evidence, the Committee desired to know about the present status of the Assurance. In his disposition, the Chairman, Railway Board replied as under:-

*"The status is that it has to be done by the State Government. We can only request them. They say that perhaps they don't need the chowki there since they are able to meet the needs from some other chowki. We will inform you about the final position after discussing the matter with the Chief Secretary."*

24. The Committee enquired as to whether all such gaps would be covered once the Ministry come up with a Bill relating to comprehensive security. The Chairman, Railway Board replied as under:-

*"Yes Sir"*

25. When the Committee further desired to know about the time likely to be taken for the Bill to come into existence, the Chairman, Railway Board submitted during evidence as under:-

*"At present, Inter-Ministerial consultation has been done. As the Home Ministry have also supported it, we would bring it next time"*

#### **Observations/Recommendations**

26. The Committee note that the Assurance given in reply to USQ No. 692 dated 04.08.2011 regarding 'GRP/Railway Station' (Appendix XIII) basically relates to establishment of GRP (Government Railway Police) Chowki at Harpalpur station in Madhya Pradesh. The Committee have been informed that the work of setting up of GRP unit falls in the domain of the State Government concerned and the matter is still under discussion with GRP authorities of the State Government concerned. The Committee have further been informed that Ministry can only request the State Government and perhaps the State Government does not need the chowki at Harpalpur Station since it is able to meet its needs from some other chowki. The Ministry submitted that it would be able to tell the final position only after discussing it with the Chief Secretary of the State. This is rather surprising for an Assurance given more than 9 years ago. The Ministry ought to have a better mechanism for coordination with the State Governments. The Ministry, however, claimed that all such gaps would be filled once it would come up with a Bill pertaining to comprehensive security in the next Session. The Committee appreciate and acknowledge the efforts taken by the Ministry in the matter. The Committee feel that the matter assumes significance as it will make a huge difference in making the train journey safe and secure for passengers. The Assurance being an important matter involving the State Government of Madhya Pradesh, the Committee impress upon the Ministry of Railways to be more proactive in

- its approach, enhance the level of co-ordination with the State Government concerned and pursue the matter vigorously in a time bound manner so that things do not get stuck up and there is no further delay in fulfilling the Assurance.

### **III. Implementation Reports**

27. As per the Statements of the Ministry of Parliamentary Affairs, Part Implementation Reports in respect of the Assurance given in reply to USQ No. 680 dated 11.11.2010 regarding 'Integrated Security System' (Sl.No.9) and USQ 5631 dated 10.05.2012 regarding 'Railway Medical and Nursing Colleges' (Sl.No.21) have since been laid on the Table of the House on 03.05.2013 and 10.12.2014 respectively.

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES**

NEW DELHI;

22 September, 2020

-----  
31 Bhadrapada, 1942 (Saka)

**LOK SABHA**

**STARRED QUESTION NO.4  
TO BE ANSWERED ON 19.11.2009**

**CRIMES IN TRAINS**

**\* \*4 SHRI HANSRAJ G. AHIR :  
SHRI P.T. THOMAS :**

**Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:**

**(a) the number of cases of crime including theft reported during the last three years and the current year in running trains;**

**(b) whether the safety of passengers is compromised due to the shortage of personnel in Railway Protection Force;**

**(c) if so, the steps taken to recruit personnel in the Railway Protection Force; and**

**(d) the other measures being taken by the Railways to prevent such crime cases?**

**ANSWER**

**MINISTER OF RAILWAYS  
(रेल मंत्री)**

**(KUMARI MAMATA BANERJEE)**

**(a) to (d): A statement is laid on the Table of the Sabha.**

**\*\*\*\***

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF  
STARRED QUESTION NUMBER 4 BY SHRI HANSRAJ G. AHIR AND  
SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11.2009  
REGARDING CRIMES IN TRAINS.**

**(a): A statement showing the number of cases of theft & other crimes in running trains reported during the years 2006, 2007, 2008 & 2009 (Up to June) are attached at Appendix -I**

**(b) & (c): No, Madam. Augmentation of strength and filling up of vacancies is a continuous exercise.**

**(d): According to Entry No. 2 of the State List of the Constitution of India, Police (including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State Police, which they discharge through the Government Railway Police (GRP) of the State concerned.**

**The following measures have been taken for enhancing the security of passengers:-**

- 1. 3586 trains are escorted by RPF/ GRP daily on an average.**
- 2. Integrated Security scheme consisting of CCTV Surveillance system, access control system, personal and baggage screening system and Bomb detection and disposal system has been finalized and the same is under implementation at 195 sensitive stations at an estimated cost of Rs.344.31 crores.**
- 3. Dog Squads In Divisions and Zones are being augmented.**
- 4. Commando Training is being imparted to selected RPF staff.**
- 5. Steps have been taken to enhance the quality and content of the training of RPF.**

-2-

6. Under modernization scheme security gadgets are being procured at an estimated cost of Rs.67.00 crores and the weaponry is being upgraded for enhancing the striking capability of RPF.
7. 10% reservation for women has been made in the recruitment of all ranks to ensure better service to lady passengers.
8. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime. Joint patrolling and escorting with GRP is also undertaken in disturbed and sensitive area.
9. Changes in provision of The Railways Act 1980 are under examination to provide more powers to RPF in prevention and detection of crime in Railways.

\*\*\*\*\*

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF STARRED QUESTION NUMBER 4 BY SHRI HANSRAJ G. AHIR AND SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11.2009 REGARDING CRIMES IN TRAINS.**

**(a): A statement showing the number of cases of theft & other crimes in running trains reported during the years 2006, 2007, 2008 & 2009 (Up to June) are attached at Appendix -I**

**(b) & (c): No, Madam. Augmentation of strength and filling up of vacancies is a continuous exercise.**

**(d): According to Entry No. 2 of the State List of the Constitution of India, 'Police'(including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State Police, which they discharge through the Government Railway Police (GRP) of the State concerned.**

**The following measures have been taken for enhancing the security of passengers:-**

- 1. 3500 trains are escorted by RPF/ GRP daily on an average.**
- 2. Integrated Security scheme consisting of CCTV Surveillance system, access control system, personal and baggage screening system and Bomb detection and disposal system has been finalized and the same is under implementation at 195 sensitive stations at an estimated cost of Rs.344.31 crores.**
- 3. Dog Squads in Divisions and Zones are being augmented.**
- 4. Commando Training is being imparted to selected RPF staff.**
- 5. Steps have been taken to enhance the quality and content of the training of RPF.**

**APPENDIX-I**

**APPENDIX REFERRED TO IN REPLY TO PART (a) OF STARRED QUESTION NO.4 BY SHRI HANSRAJ G. AHIR AND SHRI P.T. THOMAS TO BE ANSWERED IN LOK SABHA ON 19.11.2009 REGARDING CRIMES IN TRAINS.**

Years	Murder	Dacoity	Robbery	Drugging	TCPB*	Other IPC Crimes	Total
2006	40	118	207	363	5806	544	7078
2007	32	89	141	523	6179	666	7630
2008	26	77	140	466	6432	596	7737
2009 (Up to June)	12	36	104	233	3491	273	4149

\* Theft Of Passengers Belongings

LOK SABHA

UNSTARRED QUESTION NO.598  
TO BE ANSWERED ON 25.02.2010

EXPERT COMMITTEE

598. SHRI BAIJAYANT JAY PANDA:  
SHRI NITYANANDA PRADHAN:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether an Expert Committee has been set up by the Railways to oversee completion of rail projects;
- (b) if so, the details thereof;
- (c) whether the Committee has finalized strict time-line for completion of these projects;
- (d) if so, the details thereof; and
- (e) the status of various rail projects (viz. new lines, doubling, gauge conversions etc.) on the East Coast Railway?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(रेल मंत्रालय में राज्य मंत्री)

(SHRI K.H. MUNIYAPPA)

(a) to (d): Objectives of the Expert Committee set up by Ministry of Railways include reviewing progress of ongoing activities undertaken by the Railways. The Committee has held a number of meetings and a review of the progress of ongoing projects has been taken up.

(e): A Statement is attached.

STATEMENT REFERRED TO IN REPLY TO PART (e) OF UNSTARRED QUESTION NO.598 BY S/SHRI BAIJAYANT JAY PANDA AND NITYANANDA PRADHAN TO BE ANSWERED IN LOK SABHA ON 25.02.2010 REGARDING EXPERT COMMITTEE.

(e) :

(Rs. in Crore)

S. No.	Name of the Project	Latest Anticipated Cost	Actual Expenditure incurred up to 31/03/2009	Budget Outlay provided during 2009-10	Present Status
<b>NEW LINE</b>					
1.	Lanjigarh Road- Junagarh (56 kms)	170.00	85.31	30.00	In the first phase, work for Lanjigarh-Bhawanipatna (31 Kms) has been taken up; where earthwork and bridgework are in progress. <u>The work is likely to be completed in 2010-11.</u>
2.	Khurda Road- Bolangir (269 kms)	700.00	77.74	28.07	On this project, earthwork and bridgework have been taken up in Phase I from Khurda Road to Begunia (36 Kms).
3.	Haridaspur- Paradeep (82 kms)	594.34	136.63	0.00	The work is being executed by Rail Vikas Nigam Limited (RVNL) through a Special Purpose Vehicle (SPV). 1146.39 out of 1653.69 acres of land has been acquired. Earthwork and minor

					bridgework have been taken up. Work on major bridges over rivers Luna and Mahanadi has also been taken up.
4.	Angul-Sukinda Road (98.7 kms)	344.00	5.99	75	The work is to be executed by RVNL through the formation of an SPV. Final Location survey (FLS) has been completed. 470.3 out of 619.23 hectares of land has been acquired.
5.	Talcher-Bimlagarh (154 kms)	810.78	27.98	10.00	FLS has been completed. Land acquisition has been taken up. Earthwork, bridge works taken up.
<b>GAUGE CONVERSION</b>					
1.	Naupada-Gunupur (90 Kms)	168.88	149.08	14.00	Earthwork, bridgework, ballasting and track-linking are in progress. The project is likely to be completed during 2009-10.
<b>DOUBLING</b>					
1.	Rajathgarh-Barang (20 kms)	242.87	166.36	75.00	The work is being executed by RVNL through Asian Development Bank (ADB) funding. Earthwork and bridgework including the bridge over river Mahanadi have been

					taken up. The work is likely to be completed during 2010-11.
2.	Sambalpur-Rengali (22.7 kms)	106.54	63.41	10.00	Sambalpur to Sarla, Sasan to Sarla completed. Sasan to Rengali is likely to be completed in 2010-11.
3.	Jharsuguda-Rengali (25.6 kms)	150	30.45	35.00	Earthwork and bridgework have been taken up. The project is likely to be completed during 2010-11.
4.	Cuttack-Barang (12 kms)	178.98	104.75	55.00	The work is being executed by RVNL through ADB funding. Earthwork and bridgework, etc. including Kuakhai Bridge have been taken up. The project is likely to be completed during 2010-11.
5.	Khurda Road-Barang 3 <sup>rd</sup> line (35 kms)	207.00	72.14	65.00	The work is being executed by RVNL through ADB funding. Earthwork and bridgework, etc. have been taken up. The project is likely to be completed in March, 2011.
6.	Sambalpur-Titlagarh (182 kms)	474.25	3.3	3.0	The work is being executed by RVNL through ADB funding. FLS has been completed.

					Necessary planning has been taken up.
7.	Raipur-Titlagarh (203 kms)	614.35	0.00	3.20	The work is being executed by RVNL through ADB funding. Necessary planning has been taken up.
8.	Bimlagarh-Dumitra (18.3 Kms)	73.77	0.16	50.00	Detailed Estimate has been sanctioned. Tendering for works has been taken up. The project is likely to be completed during 2010-11.
9.	Banspani-Jorull (9 Kms)	76.22	-	4.00	Detailed Estimate has been sanctioned. Tendering for works has been taken up.
10.	Vizianagram-Kottavala sa 3 <sup>rd</sup> line (34.7 km)	194.89	9.24	35.00	Earthwork, bridge work taken up.
11.	Kottavala sa-Simbhachalam North 4 <sup>th</sup> Line (16.69 km)	94.73	19.51	32.00	Earthwork, bridge work taken up.
12	Banspani-Daitari-Tomka-Jakapura (180 km)	1142.6	0	1.0	New work included in 2009-10. Work has been entrusted to RVNL for execution. Land acquisition taken up.

The ongoing projects will be completed in the coming years as per the availability of resources.

\*\*\*\*\*

**LOK SABHA**

**STARRED QUESTION NO.63  
TO BE ANSWERED ON 29.07.2010**

**CRIMES IN TRAINS**

**\*63. SHRI P. VISWANATHAN:  
SHRI K.P. DHANAPALAN:**

**Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to  
state:**

- (a) the number of cases of burglary, looting, drugging, hooligan activities and other crimes against passengers in various long distance trains and railway stations reported during each of the last three years, zone-wise and category-wise;**
- (b) the progress made in the investigation of the cases and arrests made so far; and**
- (c) the efforts made by the Railways to check such incidents and ensure fear free journey for the passengers in trains?**

**ANSWER**

**MINISTER OF RAILWAYS  
( रेल मंत्री )**

**(KUMARI MAMATA BANERJEE)**

**(a) to (c): A statement is laid on the Table of the Sabha.**

\*\*\*\*\*

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF STARRED QUESTION NUMBER 63 BY SHRI P. VISWANATHAN SHRI K.P. DHANAPALAN TO BE ANSWERED IN LOK SABHA ON 29.7.2010 REGARDING CRIMES IN TRAINS.

(a) and (b): A Zone-wise statement showing the number of cases of burglary, loot, drugging, hooligan activities and other crimes against passengers in trains and railway stations reported during the last three years and the current year (January to June) is annexed herewith. Total arrests made are also shown in Appendix.

Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

(c): The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
6. Besides taking other measures, joint teams of RPF of different Zonal Railways are also deployed in frequently affected trains to prevent the offences of Drugging.

\*\*\*\*\*

**APPENDIX**

**APPENDIX REFERRED TO IN REPLY TO PART (a) & (b) OF STARRED QUESTION NO. 63 BY SHRI P.VISWANATHAN AND SHRI K.P.DHANAPALAN TO BE ANSWERED ON 29.07.2010 IN LOK SABHA REGARDING CRIMES IN TRAINS.**

Rly	Year	Burglary (at Railway station)		Loot (Dacoity & Robbery)		Drugging		Hooligan activities		Other crimes		Total arrest	
		Train	Stns	Train	Stns	Train	Stns.	Train	Stns.	Train	Stns.	Train	Stns.
Central	2007	0	0	23	5	4	0	0	0	895	288	414	186
	2008	0	0	29	1	25	1	0	2	991	299	351	301
	2009	0	0	27	2	56	1	0	1	1022	299	394	188
	*2010	0	0	17	0	11	1	0	2	592	144	336	93
Eastern	2007	0	0	18	2	51	7	0	7	300	169	377	204
	2008	0	0	17	4	36	2	0	7	295	152	348	166
	2009	0	0	31	2	33	1	0	6	295	155	359	164
	*2010	0	0	13	1	25	1	0	4	181	110	219	116
East Central	2007	0	0	25	14	195	67	0	0	352	374	204	140
	2008	0	0	25	4	201	94	0	18	330	381	174	296
	2009	0	0	23	11	259	49	0	11	479	348	82	94
	*2010	0	0	11	5	87	12	0	1	272	199	42	52
East Coast	2007	0	0	0	0	8	3	0	0	31	115	19	41
	2008	0	0	0	0	9	5	0	0	30	162	9	31
	2009	0	0	0	0	33	3	0	0	77	219	11	19
	*2010	0	0	0	0	6	2	0	0	48	97	6	26
Northern	2007	0	0	6	2	32	22	1	2	489	630	282	408
	2008	0	0	7	6	14	5	1	0	382	603	182	442
	2009	0	0	9	9	15	4	0	0	369	511	131	338
	*2010	0	0	5	9	20	6	0	0	261	199	101	131
North Central	2007	0	0	6	0	24	0	0	0	298	64	52	21
	2008	0	0	5	1	8	0	0	0	305	59	46	37
	2009	0	0	5	4	14	1	0	0	306	66	39	43
	*2010	0	0	3	0	3	0	0	0	170	22	22	13
North Eastern	2007	0	0	8	1	28	3	0	0	54	13	22	7
	2008	0	0	3	3	2	0	0	0	50	26	16	19
	2009	0	0	4	2	4	2	0	0	44	17	21	15
	*2010	0	0	5	0	18	1	0	0	32	12	17	9
Northeast Frontier	2007	0	0	25	2	47	13	0	1	61	101	38	46
	2008	0	0	34	1	37	15	0	2	75	88	39	61
	2009	0	0	39	3	62	2	1	7	119	81	42	50
	*2010	0	0	23	0	17	1	0	2	83	43	13	2

North Western	2007	0	0	3	0	35	5	0	0	234	166	105	104
	2008	0	0	4	0	33	1	1	0	179	158	75	84
	2009	0	0	1	0	19	2	0	0	272	190	94	103
	*2010	0	0	2	1	6	3	0	0	104	71	34	53
Southern	2007	0	0	0	0	11	0	0	0	136	78	93	60
	2008	0	0	1	0	3	0	0	0	160	74	92	70
	2009	0	0	2	0	5	0	0	0	180	112	118	143
	*2010	0	1	3	0	4	0	0	0	132	54	64	59
South Central	2007	0	0	3	2	23	1	0	0	150	119	126	95
	2008	0	0	1	1	11	2	0	0	218	107	159	84
	2009	0	0	2	1	16	1	0	0	283	122	184	106
	*2010	0	0	1	0	5	1	0	1	139	93	59	78
South Eastern	2007	0	0	6	2	6	1	0	1	182	99	56	65
	2008	0	0	0	1	12	6	1	0	98	44	58	36
	2009	0	0	5	4	17	0	0	1	151	63	65	54
	*2010	0	0	1	1	8	2	0	0	66	27	43	25
South East Central	2007	0	0	2	3	7	0	0	0	156	79	21	21
	2008	0	0	2	3	6	0	0	0	208	60	24	18
	2009	0	0	1	6	12	0	0	1	259	77	45	46
	*2010	0	0	3	1	5	0	0	0	167	37	17	13
South Western	2007	0	0	2	3	21	0	0	0	130	33	1	6
	2008	0	0	6	0	11	0	0	0	114	43	19	6
	2009	0	0	10	7	6	0	0	0	159	88	16	49
	2010	0	0	4	3	9	1	0	0	109	41	6	15
Western	2007	0	0	19	17	38	6	0	12	800	430	437	213
	2008	0	0	11	14	26	3	1	25	915	422	452	380
	2009	0	0	6	8	32	0	1	20	874	385	432	325
	*2010	0	0	7	3	15	1	0	5	530	95	161	155
West Central	2007	0	0	2	6	43	2	0	1	103	270	240	559
	2008	0	0	6	3	33	2	0	0	227	206	205	562
	2009	0	0	18	6	36	0	0	0	267	154	167	388
	*2010	0	0	4	2	8	0	0	1	146	69	65	256
Total	2007	0	0	148	59	573	130	1	24	4379	3047	2487	2146
	2008	0	0	151	42	467	136	4	54	4627	2974	3249	2562
	2009	0	0	183	65	619	66	2	47	5156	2886	2200	2105
	*2010	0	1	102	26	247	32	0	16	3032	1313	1205	1096

\* Figures for 2010 are from January to June

LOK SABHA

UNSTARRED QUESTION NO. 1874  
TO BE ANSWERED ON 05.08.2010

UNIFIED FORCE FOR SECURITY

1874. SHRI PARTAP SINGH BAJWA :

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

(a) whether there is a proposal for setting up a unified force to deal with railway crimes; and

(b) if so, the details thereof and the time by which such a unified forces would come into being?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(रेल मंत्रालय में राज्य मंत्री)

(SHRI K.H.MUNIYAPPA)

(a) & (b) Certain changes are under consideration to make the functioning of RPF more effective. Necessary action is being taken in this regard.

\*\*\*\*\*

**LOK SABHA**

**UNSTARRED QUESTION NO.2991  
TO BE ANSWERED ON 12.08.2010**

**COMPLETION OF RAILWAY TRACKS**

**2991. DR. NILESH N. RANE:**

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the land acquisition process for the entire railway track from Panvel to Uran has been completed; and
- (b) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

( रेल मंत्रालय में राज्य मंत्री )

**(SHRI K.H. MUNIYAPPA)**

- (a): Land for Seawood-Uran project is being made available by CIDCO (a unit of Government of Maharashtra) and not by Railways.
- (b): 25 hectare from Ch.8800 to 11000 is under process by CIDCO.

\*\*\*\*\*

LOK SABHA

UNSTARRED QUESTION NO.4360  
TO BE ANSWERED ON 19.08.2010

**THEFT AND CRIMES IN KERALA BOUND TRAINS**

4360. **SHRI K. SUDHAKARAN:**  
**SHRI M. K. RAGHAVAN:**  
**SHRI A. VENKATA RAMI REDDY:**

Will the Minister of RAILWAYS ( *रेल मंत्री* ) be pleased to state:

- (a) whether the Railways have conducted an enquiry into the recent incident of looting at Nizamuddin Railway Station wherein a large number of passengers of Kerala bound Duronto Express got looted;
- (b) if so, the details thereof and whether any enquiry has been conducted into the said incident;
- (c) if so, the details thereof;
- (d) the details of incidents of looting, theft and other crimes taken place in Kerala bound trains and in South Central Railway during last two years, year-wise;
- (e) the details of compensation provided by the Railways in each such case, year-wise; and
- (f) the measures taken to prevent such incidents in future along with the action taken against railway officials found involved in such incidents, if any?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

( *रेल मंत्रालय में राज्य मंत्री* )

**(SHRI K. H. MUNIYAPPA)**

(a) to (c): No incident of loot of passengers of Kerala bound Duronto Express was reported at Nizamuddin Railway station recently. However, an incident of theft of belongings of few passengers of Train no. 2284 Nizamuddin - Ernakulam Duronto Express took place at Nizamuddin Railway station on 26.06.2010 at about 21.00 hrs, when there was a sudden electricity failure before the departure of the train. Government Railway Police/ Nizamuddin apprehended one luggage lifter red handed with one stolen trolley bag. In this regard a case vide crime no. 61/10 dated 27.06.2010 under section 411 Indian Penal Code was registered at GRPS/ Nizamuddin.

On arrival of the train at Ernakulam Railway station on 29.06.2010, one of the passengers lodged a complaint with Government Railway Police/ Ernakulam regarding theft of his luggage and a case vide crime no. 047/10 dated 29.06.2010 under section 379 Indian Penal Code was registered. The case was transferred to Government Railway Police / Nizamuddin, where a case vide crime no. 73/2010 dated 28.07.2010 under section 379 Indian Penal Code has been registered.

(d): The details of incidents of loot, theft and other crimes took place in Kerala bound trains over Indian Railways during the years 2008 and 2009 are as under:-

Year	Loot	Theft	Other crimes
2008	1	315	66
2009	4	308	93

Cases reported in South Central Railway during the years 2008 and 2009 are as under:-

Year	Loot	Theft	Other crimes
2008	-	6	-
2009	-	10	-

(e): The details of compensation paid in cases of Robbery / Dacoity and Looting /theft are as under :-

Year	Amount of compensation paid (Rs. in lakhs) in case of	
	Death/Injury of passengers in Robbery/Dacoity	Looting /theft
2007-08	8.14	Nil
2008-09	5.0	Nil
2009-10	0.25	Nil
2010-11 (upto July)	2.24	Nil

(f): The following measures are being taken for the security of passengers:-

-3-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
  2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 vulnerable Railway stations.
  3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
  4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
  5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
- No Railway official has been found involved in the above incidents.

\*\*\*\*\*

LOK SABHA

UNSTARRED QUESTION NO.5003  
TO BE ANSWERED ON 26.08.2010

LOOTING IN TRAINS

5003. SHRI. ANANDRAO ADSUL;  
SHRI VISHWA MOHAN KUMAR;  
SHRI DHARMENDRA YADAV;  
SHRI R.THAMARASELVAN;  
SHRI GAJANAN D. BABAR;

Will the Minister of RAILWAYS ( *रेल्व मंत्री* ) be pleased to state:

- (a) whether the Lal Quila Express and Howrah-Amritsar Express trains have been looted in Bihar recently;
- (b) if so, the details of enquiry conducted in said cases;
- (c) whether the Railway Protection Force has failed to provide safety to the passengers in these trains;
- (d) if so, the action taken against the official responsible for such lapse;
- (e) whether the Railways have announced compensation to the passengers for the valuable articles looted by the dacoits;
- (f) if so, the details thereof; and
- (g) the number of passengers killed and injured in the said incidents and the steps taken by the Railways to prevent the recurrence of such incidents in future?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( *रेल्व मंत्रालय में राज्य मंत्री* )

(SHRI K. H. MUNIYAPPA)

- (a) and (b): On 06.08.2010, Train No. 3111 Kolkata - Delhi Lal Quila Express was stopped by miscreants at Kundar Halt between Jamui - Mananpur Railway stations in Jhajha - Kiul section over East Central Railway in Bihar by pulling alarm chain. The miscreants numbering around 20/25 looted the passengers travelling in 4 sleeper coaches and 1 air-

---2/---

conditioned coach. On resistance by the Government Railway Police escorts, the miscreants opened fire causing bullet injury to one of the Constables. Government Railway Police/ Jhajha has registered a case vide crime no. 24/2010 dated 06.08.2010 under section 147, 148, 149, 323, 324, 353, 332, 224, 307, 379 Indian Penal Code and 27 Arms Act.

On the night of 08.08.2010 some miscreants looted the passengers of Train No. 3049 Howrah - Amritsar Express while the train was running between Lahabon and Telwa Block Halt in Jasidih - Jhajha section over Eastern Railway in Bihar. Government Railway Police / Jhajha has registered a case vide crime no. 30/ 2010 dated 09.08.2010 under section 395 Indian Penal Code.

(c) and (d): No Railway Protection Force personnel was deployed in these trains.

(e) and (f): No, Madam. Railway rules do not provide compensation for loss of personal belongings carried by passenger in his charge unless booked for carriage against a receipt and unless it is proved that the loss, destruction, damage or deterioration was due to negligence or misconduct on its part or on the part of any of Railway personnel.

(g): No passenger was killed in the above incidents. However, one Constable of Government Railway Police and 15 passengers sustained injury in the incident took place in Train No. 3111 Lal Quila Express and 6 passengers sustained injury in the incident took place in Train No. 3049 Howrah - Amritsar Express.

'Policing on Railways' is a State subject and prevention of crime, registration of cases and their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Governments concerned which they discharge through the Government Railway Police (GRP) and Civil Police. Railways bear 50% cost of expenditure on the Government Railway Police. As such

Railway has to depend largely on the State Governments. RPF does not have any legal power to prosecute the offenders involved in criminal offences like dacoity/ robbery/ theft of passengers' belongings, drugging etc.

Following measures are being taken by the Railways for the security of passengers:-

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to escorting of 2200 trains by Government Railway Police of different States.
2. The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.
3. A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held on 20.01.2010 at Rail Bhavan, New Delhi.
4. Regular coordination meetings are being conducted with GRP and Civil Police by Railways at Zonal and Divisional level to review the crime position in Railways.
5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.

\*\*\*\*\*

LOK SABHA

STARRED QUESTION NO. 56  
TO BE ANSWERED ON 11.11.2010

**GUIDELINES FOR SECURITY OF PASSENGERS**

† \* 56. **SHRI MAROTRAO SAINUJI KOWASE:**  
**SHRI S.S. RAMASUBBU:**

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways have issued guidelines from time to time to Railway Protection Force (RPF) regarding security and safety of passengers and their belongings;
- (b) if so, the details thereof;
- (c) whether the Railways are aware of the increase in the incidents of extremists, bandh organisers and anti-social elements targeting the trains and other railway properties at regular intervals in various parts of the country;
- (d) if so, the number of such incidents reported during the last three years, till date; and
- (e) the steps taken by the Railways to prevent recurrence of such incidents and ensure adequate safety and security to the railway properties and the travelling public?

ANSWER

MINISTER OF RAILWAYS

( रेल मंत्री )

(KUMARI MAMATA BANERJEE)

(a) to (e) : A Statement is laid on the Table of the Sabha.

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 56 BY SHRI MAROTRAO SAINUJI KOWASE AND SHRI S.S. RAMASUBBU TO BE ANSWERED IN LOK SABHA ON 11.11.2010 REGARDING GUIDELINES FOR SECURITY OF PASSENGERS.**

**(a): Yes, Madam. 'Policing' on Railways is a State subject. Prevention of crime, registration/ investigation of cases and maintenance of law and order in Railway are the statutory responsibility of the State Governments concerned, which they discharge through Government Railway Police (GRP) and the Civil Police. Railway Protection Force does not have any legal power to prosecute the offenders involved in criminal offences on Railways.**

**However, necessary guidelines / instructions are being issued from time to time from Railway Board to Railway Protection Force officers to coordinate with Government Railway Police and Civil Police to take necessary steps jointly to ensure security of passengers and their belongings.**

**(b): RPF officers have been advised to hold frequent coordination meetings with Government Railway Police and State Police Authorities to share crime intelligence, analyse crime trends, to impress upon them for arresting the gangs operating and to take joint preventive measures for controlling crimes. They have been advised to make surprise checks in the worst affected trains in crime prone areas/sections to make the RPF and GRP escorts more effective.**

**RPF officers have also been advised to constitute joint teams of RPF and GRP to detect the cases of passengers offences of serious nature reported frequently. They have been advised to deploy maximum force jointly with GRP and Local Police during bandh/agitation by various activists/outfits including Left Wing Extremists (LWE) for safety and security of passengers and their belongings.**

**(c) and (d): There has been a rise in the incidents of attacks by various extremist groups and other outfits on critical infrastructure of Railways. The Railways because of its vast network and expanse, has become a soft target for them. The incidents of attacks of LWE and other outfits reported during the last two years and the current year are as under:-**

<b>Year</b>	<b>No. of incidents of attack</b>	<b>No. of Bandhs</b>
<b>2008</b>	<b>30</b>	<b>391</b>
<b>2009</b>	<b>60</b>	<b>309</b>
<b>2010</b>	<b>66</b>	<b>224 (Upto October)</b>

**(c): Steps taken for safety and security of passengers and their belongings:**

(i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections / areas. 1275 trains are being escorted by RPF daily on an average, in addition to escorting of about 2200 trains daily by GRP.

(ii) The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.

(iii) A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held at Rail Bhavan, New Delhi in which various security issues were discussed encompassing almost all the aspects concerning passenger security, tackling Naxal / Militancy problems etc.

(iv) An amendment in the Railway Protection Force Act has been approved by the Railway Ministry and is being sent to the Ministry of Law and Justice to enable Railway Protection Force to deal with the passenger related offences more effectively.

(v) An Integrated Security System costing Rs. 353 crores has been approved to strengthen surveillance mechanism over sensitive and vulnerable Railway stations. In the first phase, it is being implemented at 202 sensitive Railway stations.

(vi) On the request of Railways, Ministry of Home Affairs, Govt. of India has issued directions to the State Governments of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Orissa, Bihar and West Bengal to make additional deployment of Civil Police, GRP and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disaster.

**LOK SABHA**

**UNSTARRED QUESTION NO.680  
TO BE ANSWERED ON 11.11.2010**

**INTEGRATED SECURITY SYSTEM**

**†680 SHRIMATI RAJKUMARI RATNA SINGH:  
SHRIMATI RAMA DEVI:**

**Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:**

- (a) whether the new Integrated Security System has become operational in the Railways;
- (b) if so, the details thereof;
- (c) the total amount spent on the said system so far; and
- (d) the impact and effectiveness of the new system?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(रेल मंत्रालय में राज्य मंत्री)**

**(SHRI K.H.MUNIYAPPA)**

(a) & (b) Detailed guidelines and specifications have been circulated to Zonal Railways for implementation of the Integrated Security System at 202 stations of the country. Tenders issued by the Zonal Railways are at different stages of finalization. It is likely to become operational in near future.

...2...

~~..2..~~

(c) As the installation has not yet been completed in any zone so far, no amount has been spent on the said system. However a sum of rupees 58 crore has been made available in the Budget 2010-11 and the balance amount required in this financial year will be made available through re-appropriation.

(d) It provides for multi-layered screening and surveillance of passengers and baggage at station right from point of entry till boarding of train and exit from the station.

\*\*\*\*\*

LOK SABHA

UNSTARRED QUESTION NO.4951  
TO BE ANSWERED ON 09.12.2010

ACT FOR SAFETY OF PASSENGERS

4951. SHRI P.R. NATARAJAN:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether the Railways have any Act in place for protection and security of railway passengers in the country;
- (b) if so, the details thereof;
- (c) if not, whether the Railways propose to introduce any such Act; and
- (d) if so, the details thereof, if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(रेल मंत्रालय में राज्य मंत्री)

(SHRI K.H.MUNIYAPPA)

(a) to (d) Yes, Madam. A proposal to amend the RPF Act in order to strengthen the Railway Protection Force, is presently under consideration.

\*\*\*\*

**LOK SABHA**

**UNSTARRED QUESTION NO. 1331  
TO BE ANSWERED ON 03.03.2011**

**GARIB NAWAZ EXPRESS INCIDENT**

**1331. SHRI YASHVIR SINGH:  
SHRI NEERAJ SHEKHAR:  
DR. ARVIND KUMAR SHARMA:  
SHRIMATI JAYA PRADA:**

**Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:**

- (a) whether the Railways are aware of robbery and molestation of passengers in Garib Nawaj Express from Ajmer to Kishanganj on February 8, 2011;**
- (b) if so, the details thereof ; and**
- (c) the details of action taken to ensure the safety of passengers from robbers and hooligans ?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**( रेल मंत्रालय मे राज्य मंत्री )**

**( SHRI K. H. MUNIYAPPA )**

- (a) and (b) : On 08.02.2011, 7-8 miscreants looted 18 passengers travelling by train No. 15716 Garib Nawaz Express between Delhi Junction and Delhi Shahdara. In this connection a case vide crime No. 18/11 under section 323, 395, 397, 504 and 506 Indian Penal Code has been registered by Government Railway Police/Delhi Main. 3 accused persons have been arrested in this case. No incident of molestation has been reported.**
- (c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on**

- 2 -

running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. Railway Protection Force (RPF) supplements the efforts of Government Railway Police (GRP) by deploying escorts in important trains in affected areas.

Following measures are being taken by the Railways to check such incidents and ensure fear free journey for the passengers in trains:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Passenger awareness programmes are organized frequently to sensitize the travelling public about the modus operandi adopted by the criminals to fleece the passengers.
5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.

\*\*\*\*

**LOK SABHA**

**STARRED QUESTION NO. 70  
TO BE ANSWERED ON 04.08.2011**

**CRIMES IN RAILWAYS**

†\*70. **SHRI NARAYAN SINGH AMLABE:**

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways have taken note of incidents of theft/robbery/chain snatching etc. in the trains especially under the West-Central Railway zone;
- (b) if so, the details thereof; and
- (c) the steps taken to ensure the safety and security of passengers?

**ANSWER**

**MINISTER OF RAILWAYS**

**( रेल मंत्री )**

**(SHRI DINESH TRIVEDI)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c), OF STARRED QUESTION NO. 70 BY SHRI NARAYAN SINGH AMLABE TO BE ANSWERED IN LOK SABHA ON 04.08.2011 REGARDING CRIMES IN RAILWAYS.

(a) and (b): The number of cases of theft, robbery and chain snatching etc. especially reported in trains over Indian Railways during the years 2009, 2010 and 2011(January to June) are as under:

YEAR	NO OF CASES REPORTED IN TRAINS		
	THEFT	ROBBERY	CHAIN SNATCHING
2009	5477	198	494
2010	5995	302	564
2011 (January to June)	3527	126	338

Number of cases of theft, robbery and chain snatching etc. especially reported in trains over West Central Railway Zone during the year 2009, 2010 and 2011 (January to June) are as under:-

YEAR	NO OF CASES REPORTED IN TRAINS		
	THEFT	ROBBERY	CHAIN SNATCHING
2009	916	18	10
2010	861	8	9
2011 (January to June)	439	9	7

(c): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit

Television Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.

3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

\*\*\*\*

LOK SABHA

UNSTARRED QUESTION NO.692  
TO BE ANSWERED ON 04.08.2011

GRP/RAILWAY STATION

†692. SHRI JEETENDRA SINGH BUNDELA:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) the number of railway stations in the country with no Government Railway Police (GRP) stations/posts;
- (b) whether the Railways propose to open GRP station in such railway stations including Khajuraho and Harpalpur stations under North Central Railway; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
( रेल मंत्रालय में राज्य मंत्री )

(SHRI K.H.MUNIYAPPA)

- (a) There are 7083 railway stations over Indian Railways. GRP Thana/Chowkies are functioning from 1051 railway stations. However, each Thana/Chowki has a number of stations in its jurisdiction.

(b) & (c) Government Railway Police (GRP) functions under the control of respective State Governments and railways bear 50% of the cost. For creation of any GRP unit, proposal is initiated by State Government. On receipt of a proposal Railway consider it on merit. At present there is no proposal for creation of GRP Thana/Chowki at Khajuraho Railway Station. However, Railway Protection Force (RPF) Out Post is already functional at Khajuraho Railway Station. Railway Administration of North Central Railway has sanctioned space for GRP Chowki at Harpalpur Station. Superintendent of Railway Police/ Jabalpur is making efforts to obtain sanction of State Government for establishing GRP Chowki at Harpalpur.

\*\*\*\*\*

## LOK SABHA

UNSTARRED QUESTION NO. 819  
TO BE ANSWERED ON 04.08.2011

## CASES OF DRUGGING

819. SHRI S. R. JEYADURAI :  
SHRI KODIKKUNNIL SURESH :

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether cases of drugging of innocent passengers at Railway Stations and running trains have come to the notice of the Railways;
- (b) if so, the details thereof;
- (c) the number of such cases detected during the last three years and the current year, year-wise; and
- (d) the steps taken by the Railways to check such criminal activities?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( रेल मंत्रालय में राज्य मंत्री )

( SHRI K.H.MUNIYAPPA )

(a) to (c): The number of cases of drugging reported in railway stations and in running trains over Indian Railways during the year 2008, 2009, 2010 and 2011 (January to June) are as under:-

Year	No. of cases	
	Reported	Detected
2008	603	293
2009	685	367
2010	783	360
2011 (January to June)	528	236

k.

(d): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

\* \* \* \* \*

LOK SABHA

UNSTARRED QUESTION NO. 2038  
TO BE ANSWERED ON 11.08.2011

INCIDENTS OF CRIMES

2038. SHRI K. C. SINGH 'BABA':  
SHRI P. T. THOMAS:  
SHRI JAGDISH SHARMA :  
SHRIMATI PRIYA DUTT :  
SHRI S. PAKKIRAPPA :  
SHRI KAUSHALENDRA KUMAR:

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways are aware that an incident of eve-teasing and misbehaviour with women passengers in ladies compartment of New Delhi to Palwal EMU train that happened in the month of April, 2011;
- (b) if so, the details thereof and the action taken against security personnel deployed in the said train for their negligence;
- (c) the total number of incidents of theft, burglary, eve-teasing, looting and murders reported in trains since January, 2010, zone-wise; and
- (d) the steps being taken by the Railways for ensuring the safety of passengers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( रेल मंत्रालय में रेल राज्य मंत्री )

( SHRI K.H.MUNIYAPPA )

- (a): On 07.04.2011, it was published in Dainik Jagran Newspaper that an incident of eve-teasing and misbehavior with women passengers in ladies compartment of New Delhi to Palwal EMU train had taken place on 05.04.2011. During enquiry by Government Railway Police / Faridabad, the lady passenger named in the newspaper, denied the incident.

(b): Does not arise.

(c): A statement is laid on the Table of the House.

(d): Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Govt. Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:-

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

STATEMENT REFERRED TO IN REPLY TO PART (C) OF THE UNSTARRED QUESTION NO. 2038 ASKED BY SHRI K. C. SINGH 'BABA', SHRI P. T. THOMAS, SHRI JAGDISH SHARMA, SHRIMATI PRIYA DUTT, SHRI S. PAKKIRAPPA AND SHRI KAUSHALENDRA KUMAR TO BE ANSWERED IN LOK SABHA ON 11.08.2011 REGARDING INCIDENTS OF CRIMES.

INCIDENTS OF THEFT, BURGLARY, EVETEASING, LOOTING AND MURDER REPORTED IN TRAINS ZONE-WISE DURING THE PERIOD JANUARY 2010 TO JUNE 2011.

Railway	Year	NUMBER OF CASES REPORTED				
		Theft	Burglary	Eveteasing	Loot	Murder
Central	2010	845	0	5	29	5
	2011	615	0	1	16	1
Eastern	2010	322	0	1	28	1
	2011	175	0	1	4	1
East Central	2010	510	0	0	40	4
	2011	304	0	0	20	4
East Coast	2010	262	0	0	1	0
	2011	98	0	0	4	0
Northern	2010	500	0	18	18	4
	2011	264	0	6	8	4
North Central	2010	505	0	6	7	0
	2011	360	0	2	8	0
North Eastern	2010	54	0	0	16	1
	2011	30	0	0	8	0
Northeast Frontier	2010	115	0	0	10	0
	2011	59	0	0	5	0
North Western	2010	227	0	7	0	0
	2011	145	0	0	0	0
Southern	2010	408	0	20	2	0
	2011	186	0	24	04	0
South Central	2010	463	0	5	20	1
	2011	259	0	3	5	0
South Eastern	2010	145	0	0	1	1
	2011	63	0	0	4	0
South East Central	2010	336	0	1	9	0
	2011	136	0	0	2	0
South Western	2010	175	0	0	5	0
	2011	127	0	0	12	0
Western	2010	589	0	0	13	1
	2011	422	0	0	2	0
West Central	2010	861	0	11	8	0
	2011	439	0	5	2	2
TOTAL	2010	5995	0	74	207	18
	2011	3527	0	42	104	12

LOK SABHA

STARRED QUESTION NO.241  
TO BE ANSWERED ON 18.08.2011

RAILWAY PROJECTS

†241 SHRI SHAILENDRA KUMAR:  
SHRI RAMASHANKER RAJBHAR:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) the targets set and the resultant achievements with regard to the survey for new lines, gauge conversion, doubling, modernisation of stations etc. during the Eleventh Five Year Plan period, zone-wise;
- (b) whether some more proposals have been received in this regard from various States including Uttar Pradesh, Maharashtra and Uttarakhand;
- (c) if so, the details thereof and the action taken thereon; and
- (d) the details of the criteria adopted by the Railways for according approval to such proposals?

ANSWER

MINISTER OF RAILWAYS

(रेल मंत्री)

(SHRI DINESH TRIVEDI)

(a) to (d): A Statement is laid on the Table of the House.

\*\*\*\*\*

**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.241 BY S/SHRI SHAILENDRA KUMAR AND RAMASHANKER RAJBHAR TO BE ANSWERED IN LOK SABHA ON 18.08.11 REGARDING RAILWAY PROJECTS.**

(a) to (d): The number of surveys including updating surveys for new line, gauge conversion and doubling projects targeted and completed during XI Five Year Plan upto July, 2011 is given in Appendix-I. Modernisation of stations under XI Five Year Plan has been taken up under "Model Station", "Modern Station" and "Adarsh Station" schemes. Targets and Achievement of modernisation of stations during XI Plan is given in Appendix-II.

Surveys are sanctioned based on the demands received from Public representatives, State Governments, other ministries, strategic considerations, operational requirements and for augmentation of existing railway network in the area.

Receipt of the proposals for survey is a continuous process. On receipt of a proposal, the same is scrutinized and if found acceptable, it is processed for sanction on strategic, backward area development, operationally missing link etc. considerations. As per available records, in recent times proposal for conducting nineteen surveys in various States including Uttar Pradesh, Uttarakhand and Maharashtra have been received. The list of these proposals is given in Appendix-III. Suitability for sanction of these proposals is being examined.

\*\*\*\*\*

**APPENDIX-II REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.241 BY S/SHRI SHAILENDRA KUMAR AND RAMASHANKER RAJBHAR TO BE ANSWERED IN LOK SABHA ON 18.08.11 REGARDING RAILWAY PROJECTS.**

The targets and achievements so far during the 11th Plan period under 'Model Station', 'Modern Station' and 'Adarsh Station' Scheme are as below:

S. No.	Name of the Scheme	Zonal Railway	Target Set (No. of stations)	Target achieved (No. of stations)
1	Model Station	CR	35	33
		ECoR	24	23
		ECR	55	39
		ER	51	50
		KRCL	1	1
		NCR	21	20
		NER	34	33
		NFR	35	13
		NR	80	63
		NWR	26	26
		SCR	64	64
		SECR	11	8
		SER	22	22
		SR	48	48
		SWR	22	20
		WCR	20	20
		WR	45	45
	<b>Total</b>	<b>594</b>	<b>528</b>	
2	Modern Station (Touch & Feel)	CR	47	47
		ECoR	30	17
		ECR	50	22
		ER	38	38
		NCR	29	27
		NER	29	29
		NFR	46	44
		NR	49	41
		NWR	38	37
		SCR	56	56
		SECR	29	21
SER	36	34		

APPENDIX-I REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.241 BY S/SHRI SHAILENDRA KUMAR AND RAMASHANKER RAJBHAR TO BE ANSWERED IN LOK SABHA ON 13.08.2011 REGARDING RAILWAY PROJECTS.

Surveys targeted and completed over all Indian railways during 11<sup>th</sup> Five Year Plan

(For New Line, Gauge Conversion & Doubling projects)

Year	2007-08	2008-09	2009-10	2010-11	2011-12	Total
No. of Surveys targeted for completion during year	55	60	75	90	95	375
No. of Surveys completed during the year	53	52	73	87	4 (Upto July, 2011)	269

Railway-wise surveys targeted and completed during 11<sup>th</sup> Plan

S. No.	Railway	Surveys targeted for completion	Surveys completed
1	Central	13	10
2	East Coast	15	3
3	East Central	20	4
4	Eastern	30	40
5	Northern	47	46
6	North Central	11	4
7	North Eastern	16	11
8	Northeast Frontier	34	31
9	North Western	23	18
10	Southern	27	24
11	South Central	35	19
12	South Eastern	20	17
13	South East Central	10	12
14	South Western	26	17
15	West Central	10	3
16	Western	38	10
	<b>Total</b>	<b>375</b>	<b>269</b>

\*\*\*\*\*

-2-

		<b>SR</b>	<b>47</b>	<b>47</b>
		<b>SWR</b>	<b>28</b>	<b>25</b>
		<b>WCR</b>	<b>29</b>	<b>29</b>
		<b>WR</b>	<b>56</b>	<b>56</b>
		<b>Total</b>	<b>637</b>	<b>570</b>
<b>3</b>	<b>Adarsh Station</b>	<b>CR</b>	<b>45</b>	<b>33</b>
		<b>ECoR</b>	<b>27</b>	<b>15</b>
		<b>ECR</b>	<b>18</b>	<b>13</b>
		<b>ER</b>	<b>233</b>	<b>182</b>
		<b>NCR</b>	<b>19</b>	<b>3</b>
		<b>NER</b>	<b>15</b>	<b>11</b>
		<b>NFR</b>	<b>54</b>	<b>18</b>
		<b>NR</b>	<b>44</b>	<b>13</b>
		<b>NWR</b>	<b>9</b>	<b>6</b>
		<b>SCR</b>	<b>43</b>	<b>27</b>
		<b>SECR</b>	<b>13</b>	<b>0</b>
		<b>SER</b>	<b>66</b>	<b>44</b>
		<b>SR</b>	<b>60</b>	<b>38</b>
		<b>SWR</b>	<b>15</b>	<b>2</b>
		<b>WCR</b>	<b>9</b>	<b>6</b>
			<b>WR</b>	<b>32</b>
	<b>Total</b>	<b>702</b>	<b>437</b>	

\*\*\*\*\*

APPENDIX-III REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO.241 BY S/SHRI SHAILENDRA KUMAR AND RAMASHANKER RAJBHAR TO BE ANSWERED IN LOK SABHA ON 18.08.2011 REGARDING RAILWAY PROJECTS.

PENDING DEMANDS FOR NEW SURVEYS

S. No.	Name of the Project	Plan Head	State
1	Nalagarh-Baddi-Barotiwala-Kalka	New Line	Himachal Pradesh, Haryana
2	Sardarshahar-Sirsa	New Line	Rajasthan, Haryana
3	Allahabad-Varanasi	Doubling	Uttar Pradesh
4	Champa-Ambhanpur bye pass line	New Line	Chhattisgarh
5	Pilda-Palavi-Balauda Bazar-Kasdol-Sarsiwan-Orissa	New Line	Chhattisgarh, Orissa
6	Jabalpur-Rajnandgaon via Bemetra; Kawardha-Mandla	New Line	Madhya Pradesh, Chhattisgarh
7	Nanded-Latur Road	New Line	Maharashtra
8	Bilhaur-Makanpur-Madarsah Majar	New Line	Uttar Pradesh
9	Baitul-Amravati	New Line	Maharashtra
10	Bhatgaon-Pratappur-Vadrolnagar-Renukoot	New Line	Chhattisgarh, Uttar Pradesh
11	Gunapur-Narsipattanam, via Kadupam, Parvattipuram, Mokama, Sailura	New Line	Andhra Pradesh
12	Diatra-Kuwado-Mandla-Jabalpur-Pajnandgaon	New Line	Madhya Pradesh
13	Barabanki-Faizabad-Ayodhya-Jafrabad	Doubling	Uttar Pradesh
14	Pratapgarh-Mandsaur	New Line	Rajasthan, Madhya Pradesh
15	Kashipur-Dhampur	New Line	Uttarakhand
16	Doharighat-Barhaganj-Basgaon-Sahajanwa-Bnakhira-Bansi-Bhatni	New Line	Uttar Pradesh
17	Ayodhya-Faizabad section and Barabanki-Jafrabad section	Doubling	Uttar Pradesh
18	Unnao-Lucknow via Purwa and Maurawan	New Line	Uttar Pradesh
19	Haldwani-Ritha Sahab and Haldwani-Chorgaliya-Machliban	New Line	Uttarakhand

\*\*\*\*\*

(प्रश्न 241)

श्री शैलेन्द्र कुमार (कौशाम्बी): महोदया, मैं माननीय मंत्री जी से चाहूंगा कि प्रश्न का बहुत स्पष्ट उत्तर दें।

यह देखा गया है कि आजादी के 64 साल बीत गए हैं, आजादी के पहले 67,000 किलोमीटर रेल लाइन थी।... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए।

... (व्यवधान)

MADAM SPEAKER: We will definitely have it in the 'Zero Hour'.

... (व्यवधान)

अध्यक्ष महोदया : आप लोग बैठ जाइए। श्री अनंत कुमार जी बैठ जाइए।

... (व्यवधान)

श्री शैलेन्द्र कुमार (कौशाम्बी): केवल 12,000 किलोमीटर रेल लाइन बन पाई है और गाड़ियों की संख्या सौ गुनी बढ़ी है। लाइनें, पुल-पुलिया वही हैं। तीन-चार घंटे ट्रेन्स लेट रहती हैं। आप प्लेटफार्म पर सौन्दर्यीकरण पर ज्यादा पैसा खर्च करते हैं, ... (व्यवधान) जो कॉस्मेटिक चेंजेज हैं, वही करते हैं और रेलवे के स्ट्रक्चर पर ध्यान नहीं देते हैं। आज भी कुण्डा, प्रतापगढ़, सुल्तानपुर, अमेठी, जो वीआईपी क्षेत्र है, राहुल गांधी और सोनिया गांधी जी का क्षेत्र है, वहां आज भी सिगनल दिशे से जलाए जाते हैं। मैं आपके माध्यम से माननीय रेल मंत्री जी से जानना चाहता हूँ कि जो एनसीआर जोन है, उसमें ग्वालियर से इटावा और इटावा से मैनपुरी लाइन, जिसका वर्ष 1996 में महामहिम राष्ट्रपति अब्दुल कलाम जी ने शिलान्यास किया था और रेल मंत्री नीतीश कुमार जी की मौजूदगी में रेल लाइन बिछाने की बात कही गयी थी।

(b/1105/jr-smn)

तब से लेकर आज तक उस पर मिट्टी पड़ी है, गिट्टी भी पड़ी है और कुछ पुलिया भी बनी हैं, लेकिन अभी तक ट्रैक नहीं बिछाया गया। नीतीश जी ने यह भी कहा था कि माननीय अब्दुल कलाम साहब इसका शिलान्यास कर रहे हैं, उद्घाटन भी करेंगे।... (व्यवधान) मैं आपके माध्यम से मंत्री जी पूछना चाहता हूँ कि इस परियोजना में कितना पैसा खर्च हुआ और कब तक यह पूरी हो जाएगी, इसका अर्थोदिक जवाब दें तथा यह भी बताएं कि किसानों की कितनी जमीन इस काम के लिए ली गई? ... (व्यवधान)

18.08.2011

Uncorrected / Not for Publication

4438

THE MINISTER OF RAILWAYS (SHRI DINESH TRIVEDI): The survey done was on the Eleventh Five Year Plan. Hon'ble Member has asked us on specific line. I would be very happy to provide him the specific information which he has asked.

श्री शैलेन्द्र कुमार (कौशाम्बी): मेरा दूसरा पूरक प्रश्न रेल मंत्री जी है कि मालभाड़ा कोरिडोर में उत्तर प्रदेश के कौशाम्बी जनपद के 39 गांवों को जोड़ा गया है।...(व्यवधान)

1106 बजे

(इस समय श्री गणेश सिंह और कुछ अन्य माननीय सदस्य आकर पटल के निकट फर्श पर खड़े हो गए)

इसमें किसानों की खेती लायक जमीन पर कब्जा करके उसका अधिग्रहण किया गया है। सन् 2008 के आधार पर रेलवे द्वारा उन किसानों को मुआवजा दिया जा रहा है। सुप्रीम कोर्ट और हाई कोर्ट ने यह कहा भी है कि जिला मजिस्ट्रेट द्वारा मौजूदा सर्कल रेट की दरों पर किसानों को भुगतान किया जाए।...(व्यवधान) मैं रेल मंत्री जी से पूछना चाहूंगा कि रेल फ्रेट कोरिडोर में किसानों की जो जमीन ली गई है, क्या उसका मौजूदा रेट पर उन्हें भुगतान करने की व्यवस्था करेंगे, क्योंकि ये 39 गांव मेरे संसदीय क्षेत्र कौशाम्बी में हैं और यह क्षेत्र प्रभावित हो रहा है?

SHRI DINESH TRIVEDI: This supplementary does not arise out of the main question. However, I would like to give him information separately as this is not the part of the main question.

श्री रमार्शकर राजभर (सलेमपुर): अध्यक्ष महोदया, हमारे यहां गोरखपुर से भटनी रेल लाइन पर समपार पर दुर्घटना हुई। जिस ट्रेन से दुर्घटना हुई, उस ट्रेन की लाइट नहीं जल रही थी। मैं मंत्री जी के संज्ञान में लाना चाहता हूँ कि मानवरहित फाटकों से जो आपकी रेलगाड़ियां गुजरती हैं...(व्यवधान) जवाब में कहा गया है कि कोई भी प्रस्ताव रेलवे के पास नहीं आया है।...(व्यवधान)

संसदीय कार्य मंत्री तथा जल संसाधन मंत्री (श्री पवन कुमार बंसल): इनके मुख्य मंत्री क्या कर रहे हैं...(व्यवधान) ये लोग क्या मांग कर रहे हैं...(व्यवधान) अपनी-अपनी प्रांतों में इनके मुख्य मंत्री क्या कर रहे हैं, यह बताएं।...(व्यवधान) इन्होंने प्रण कर लिया है कि संसद को चलने ही नहीं देना किसी भी वक्त। ये बताएं कि इनके मुख्य मंत्री क्या कर रहे हैं अपने-अपने राज्यों में...(व्यवधान)

18.08.2011

Uncorrected / Not for Publication

4431

श्री रमाशंकर राजभर (सलेमपुर): मैं पूछना चाहता हूँ किजय प्रकाश नगर से बपीयहा रेलवे स्टेशन से बैलधार नई लाइन... (व्यवधान) इंदारा से दोहरीघाट बड़ी लाइन का सर्वे पर इतना खर्चा करके... (व्यवधान) अध्यक्ष महोदया: आप प्रश्न पूछें।

श्री रमाशंकर राजभर (सलेमपुर): मैं यह पूछना चाहता हूँ कि इतना खर्चा करके सर्वेक्षण होता है और सर्वेक्षण के बाद उसे स्वीकृत क्यों नहीं किया जाता? क्यों नहीं वह बनता है?... (व्यवधान)

SHRI DINESH TRIVEDI: The process of survey is a continuous one. Depending on the terrain, depending on the geographical location, on an average Rs.40,000 a kilometre or it could be more than that also. So it all depends on terrain. There is no specific rule but the thumb rule is that it could be Rs.40,000. It could be little more than that. All depends on terrain. If the terrain is hilly, obviously it takes a little longer time and it takes a little more money.

श्री मदन लाल शर्मा (जम्मू): धन्यवाद अध्यक्ष जी। सारे देश के अंदर रेलवे लाइन बिछाने का काम बहुत तेजी से जारी है।... (व्यवधान) सारे देश में रेल विभाग ने बहुत काम किया है। लेकिन मैं जिस प्रदेश जम्मू-कश्मीर से आता हूँ, खासकर मेरा पार्लियामेंटरी हलका जो है, उसमें साम्बा-से जम्मू तक महज 40 किलोमीटर रेल लाइन बिछाई गई है।

(c/1110/har/sr)

मैं पिछले 7-8 वर्षों से इस हाउस के अंदर अपनी बात कहता रहा हूँ और मैं रेलवे मिनिस्ट्री के साथ भी संपर्क में हूँ। मेरा पिछड़ा एरिया रजौरी-पूछ डिस्ट्रिक्ट है जो बार्डर के साथ लगता हुआ एरिया है जहां गुर्जर और बकरवाल की आबादी है। गवर्नमेंट ऑफ इंडिया और रेलवे डिपार्टमेंट ने यह यकीन दिलाया था कि जो सोशली बैकवर्ड एरियाज हैं, उन्हें प्रीओरिटी पर लिया जाएगा।... (व्यवधान) अतः मैं माननीय मिनिस्टर साहब से यह जानना चाहता हूँ कि जब रजौरी-पूछ-अखनूर लाइन का सर्वे हो गया है तो क्या आप उसे 12वें प्लान में शुरू करने जा रहे हैं या नहीं।

SHRI DINESH TRIVEDI: Madam, the intention of the Railway Ministry is to ensure that whatever survey takes place, the project gets completed. However, I would like to mention the criteria. There are five different criteria. The first criteria is the project oriented lines which would serve the new industries for tapping minerals and other things. One of the other criteria is that any line which is strategically important to the country, like the border areas or the backward areas,

18.08.2011

Uncorrected / Not for Publication

4432

even if it is economically not viable, the effort of the Railway Ministry is to give priority to that sector. Hon. Member has asked about the area which also comes under that criteria.... *(Interruptions)* I can also mention that out of 129 new lines with the ongoing projects, only 14 projects are economically important. So, it is not necessary that the Railway Ministry only goes for economically viable projects. I can assure the hon. Member that whatever he has mentioned, I will personally have this examined and as soon as possible we will try to complete it.

SHRI ABDUL RAHMAN (VELLORE): Madam, it is almost more than five years since the Railways have suspended the train services between Mayiladuthurai and Karaikudi in Tamil Nadu following the commencement of 188 kilometre stretch of BG conversion work. During this five year period, very little earmarked amount was sanctioned to complete a small distance of 38 kilometres between Mayiladuthurai and Thiruvarur. The balance of 150 kilometre distance is left out without even initiating the BG work in between Thiruvarur and Karaikudi.

This being the coastal line covering places of historical importance and of religious significance across this region, this line connects the temple city of Rameshwaram. The place is also known for the 13<sup>th</sup> century Muslim shrine Dargah and *en route*, this covers many holy places like Nagore, Velankanni, Kumbakonam, Muthupet, Adirampattinam, Ammapet and tourist spot like Manora built by the King of Thanjavur. When I brought this matter to the kind attention of the Railway Ministry, our hon. Minister of State for Railways Shri Muniyappa has replied to it on 22<sup>nd</sup> September, 2009.

MADAM SPEAKER: Please ask the question.

SHRI ABDUL RAHMAN (VELLORE): The balance estimate of this project amounting to Rs. 533 crore is under consideration for the sanction. Now a period of five years is over. I would like to ask the hon. Minister through you whether we can expect that our Railway Ministry would pay immediate attention to start the BG line from TVR to Karaikudi. ... *(Interruptions)*

MADAM SPEAKER: Please ask the question.

18.08.2011

Uncorrected / Not for Publication

4433

SHRI ABDUL RAHMAN (VELLORE): I am asking the question. Can we expect that our Railway Ministry would pay immediate attention to start the BG conversion work in between Thiruvarur to Karaikudi at least in two different phases in terms of its distance to cover that 150 kilometres?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): Madam, it is one of the important projects. It is connected to one of the pilgrim centres between Nagore and Valankanni. We are very seriously considering this project. The metre gauge is already converted and we will take up the remaining work stage by stage. This is under consideration.

(d1/1115/ind/kmr)

✓ SHRI M.B. RAJESH (PALAKKAD): Madam Speaker, a coach factory at Palakkad was announced at the time of the first UPA Government and the State Government of Kerala offered land. The land is made available to the Railways, but the work has not yet been started. I would like to know from the hon. Minister whether the Government has fixed any timeframe for completion of this. And can the hon. Minister assure the House as to when the work will be started? What the fate of that railway coach factory?

✓ SHRI DINESH TRIVEDI: Madam, you can see that this question does not relate to the main question. However, I can assure the Member that the work is on a fast track and very soon we will be happy to get some good news.

(ends)

MADAM SPEAKER: Q. 242 - Dr. Bholu Singh - Not Present  
Shri Ravneet Singh

LOK SABHA

UNSTARRED QUESTION NO. 3852  
TO BE ANSWERED ON 25.08.2011

NEW RAILWAY LINE IN UTTARAKHAND

3852. SHRI VIJAY BAHADUR SINGH :

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways are aware that Tanakpur-Khatima railway line (Uttarakhand) has no rail link with Kichha-Delhi railway line despite huge rush of passengers from Tanakpur/Khatima to Delhi;
- (b) whether any survey has been conducted in this regard;
- (c) if so, the outcome thereof and if not, the reasons therefor; and
- (d) the steps taken /being taken for laying of railway lines from Khatima to Kichha in Uttarakhand?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(रेल मंत्रालय में राज्य मंत्री)

(SHRI K.H. MUNIYAPPA )

(a) to (d): Khatima-Tanakpur is an existing metre gauge line where gauge conversion is in progress as a part of Bhojipura-Pilibhit-Tanakpur gauge conversion project. Further, construction of new line from Kichha-Khatima (51.48 km) has also been included in the Budget 2003-04 with the provision that land will be provided free of cost by the State Government of Uttarakhand. All the requisite papers for land acquisition have been deposited with State Government. However, land is yet to be made available. Commissioner/Kumayu Mandal has proposed a new alignment between Lalkaun-Khatima and has requested for Abstract cost of the project alongwith details of land to be acquired as per new alignment. Details about this new alignment have been made available to State Government with the request to indicate their final decision.

\*\*\*\*\*

LOK SABHA

UNSTARRED QUESTION NO. 562  
TO BE ANSWERED ON 24.11.2011

LOOTING IN UP BOUND TRAINS

562. SHRIMATI BOTCHA JHANSHI LAKSHMI:

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) whether the Railways are aware of the fact that three trains were looted within 35 minutes between Moradabad and Rampur junctions in Uttar Pradesh (UP);
- (b) if so, the details of the losses suffered by passengers and the steps taken by the Railways to nab the culprits;
- (c) whether any compensation has been paid to the looted passengers; and
- (d) the concrete steps taken by the Railways to ensure the safety and security of passengers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

( रेल मंत्रालय में राज्य मंत्री )

( SHRI K.H.MUNIYAPPA )

(a) & (b) On 07.09.2011, miscreants looted the passengers travelling in trains no. 14674 (Amritsar - Jaynagar) Saheed Express, 12230 (New Delhi - Lucknow) Lucknow Mail and 14512 (Saharanpur - Allahabad) Nauchandi Express in Mundapandey - Dalpatpur section between 03.25 hours and 05.35 hours over Moradabad Division of Northern Railway in Uttar Pradesh.

Seven lady passengers lost their ear-rings, cash Rs. 3,600/-, one mobile phone and one payal in the above three incidents.

-2-

Government Railway Police/ Rampur has registered case crime no. 199/2011 & 200/2011 under section 395 and 201/2011 under section 392 Indian Penal Code and arrested one accused in case crime no. 199/2011.

(c): No, Madam.

(d) Prevention and registration of crime and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. However, Railway Protection Force supplements the efforts of Government Railway Police by deploying their staff for escorting of important trains in affected areas and for access control duties at important Railway stations.

The following measures are being taken for the security of passengers:-

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Networks, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway Stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
5. Close monitoring of the cases are being done.

\* \* \* \* \*

LOK SABHA

UNSTARRED QUESTION NO. 656  
TO BE ANSWERED ON 15.03.2012

AMENDMENT IN RPF ACT

656. SHRI ADHALRAO PATIL SHIVAJI :  
SHRI KODIKKUNNIL SURESH :  
SHRI D.B.CHANDRE GOWDA :  
SHRI GAJANAN D. BABAR :  
SHRI DHRUVA NARAYANA :  
SHRI ASADUDDIN OWASI :  
SHRI DHARMENDRA YADAV :

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether the Railways are proposing to withdraw of the Government Railway Police (GRP) from providing security to railway premises;
- (b) if so, the details thereof;
- (c) whether the Railways proposes to amend the Railway Protection Force (RPF) Act to empower the Central force under Railways with police power to effectively deal with crimes in trains and railway stations;
- (d) if so, the details thereof and whether some State Governments have strongly opposed the aforesaid move; and
- (e) if so, the reaction of the Railways thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
( रेल मंत्रालय में राज्य मंत्री )

(SHRI K.H.MUNIYAPPA)

(a) to (e) A proposal has been moved for amendment in the Railway Protection Force Act 1957 (RPF Act) to empower the RPF to deal with passenger related crime in passenger areas . The proposal envisages two tier security system over railways comprising of the RPF and District police in place of presently prevailing three tier system of RPF, GRP and District Police. The proposal to give effect to the above is under consideration, in consultation with all stake holders including the State Governments.

**LOK SABHA**

**STARRED QUESTION NO. 483  
TO BE ANSWERED ON 10.05.2012**

**SURVEY FOR GAUGE CONVERSION**

**† \*483. SHRI PRATAPRAO GANPATRAO JADHAO:  
SHRI LAXMAN TUDU:**

**Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:**

- (a) the details and the present status of the surveys for gauge conversion in the country announced in the last three Rail Budgets, route-wise, zone-wise;**
- (b) the details of the funds allocated/spent thereon so far, route-wise/zone-wise;**
- (c) the reasons for the delay in the completion of the pending surveys alongwith the time frame set for completion of these surveys; and**
- (d) the steps taken/being taken by the Railways to expedite the completion of pending surveys?**

**ANSWER**

**MINISTER OF RAILWAYS**

**(रेल मंत्री)**

**(SHRI MUKUL ROY)**

**(a) to (d): A Statement is laid on the Table of the House.**

\*\*\*

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 483 BY SHRI PRATAPRAO GANPATRAO JADHAO AND SHRI LAXMAN TUDU TO BE ANSWERED IN LOK SABHA ON 10.05.2012 REGARDING SURVEY FOR GAUGE CONVERSION.

(a) & (b): During the last three Budgets, total 7 surveys for gauge conversion of 1147 Km length have been sanctioned, out of which survey for 881 Km have been completed and remaining 266 Km is targeted to be completed by 30.09.2013.

Details & present status of surveys for gauge conversion taken up during last three Railway Budgets are given as under:-

S. No.	Name of the Project	Railway Zone	Length (in KM)	Upto date expenditure (Lakhs)	Outlay 2012-13 (Lakhs)	Status
<b>Survey Completed</b>						
1	Ahmedpur-Katwa	Eastern	52	15.60	Nil	Work sanctioned
2	Lucknow-Lakhimpur - Pilibhit via Sitapur	North Eastern	263	39.60	Nil	Work sanctioned
3	Chhindwara-Nainpur to Mandla Fort	South East Central	182	4.20	Nil	Work sanctioned
4	Nagbhir-Nagpur	South East Central	106	31.8	Nil	Sent to Planning Commission for approval.
5	Ahmedabad-Botad & Dhasa-Jetalsar	Western	278	41.70	Nil	Work sanctioned
		<b>Total</b>	<b>881</b>	<b>132.90</b>		
<b>Surveys in Progress</b>						
1	Katosan-Bahucharaji-Ranuj	Western	76	Nil	0.1	Survey taken up. Targeted to be completed by 30.09.2013
2	Veraval-Talala-Visavadar (Veraval-Dhasa Jn. via Talala-Visavadar-Khijadia)	Western	190	Nil	0.1	Survey taken up. Targeted to be completed by 30.09.2013
		<b>Total</b>	<b>266</b>	<b>0</b>		

(c) & (d): There is no delay in completion of surveys.

\*\*\*\*\*

(Q. 483)

MADAM SPEAKER: The House will now take up Q. No. 483. Shri Prataprao Ganpatrao Jadhao -- not present; Shri Laxman Tudu -- not present.

Shri N.S.V. Chitthan.

SHRI N.S.V. CHITTHAN (DINDIGUL): Hon. Speaker, thank you. The hon. Railway Minister has furnished a Statement regarding the 'surveys for gauge conversion' taken up during the last three years. I am surprised and shocked to note that not even a single project is mentioned for Southern Railway, particularly in Tamil Nadu.

In my Parliamentary constituency, Dindigul, survey from Palani to Erode is the most vital one. Further, the survey for Dindigul - Kumuli is also an important one. These surveys are the most vital ones and railway lines in these sectors are most necessary because crores and crores of devotees are thronging to these places.

Chennai-Madurai air-conditioned Duronto Express announced by Madam Mamata Banerjee in her last Budget has not yet been introduced. Further Dindigul-Palani gauge conversion work is complete and the line is ready for the traffic for the past six months. I am sorry to say that Tamil Nadu is being neglected for so many years as far as the railway projects are concerned

May I ask the hon. Minister, through you, when will these projects be taken up and when will these trains be introduced? Thank you.

SHRI K.H. MUNIYAPPA: The main Question pertains to surveys. I think no metre gauge project is pending in Tamil Nadu for the survey. As far as the gauge conversion is concerned, I think, three projects are under progress and we will complete them by the end of this Plan and we will take up these projects.

श्रीमती सुमित्रा महाजन (इन्दौर): माननीय अध्यक्ष महोदया जी, मैं अपने एरिया का ही प्रश्न पूछूंगी कि लवे के संबंध में यह धारणा है कि हरेक योजना बहुत सालों तक लम्बित रहती है। मेरे यहां रतलाम-जोला के बीच में आमान परिवर्तन दो खंडों में किया गया है - रतलाम-इंदौर और इंदौर खंडवा। उसमें गम-इंदौर के लिए थोड़ी-थोड़ी राशि आवंटित हो रही है लेकिन महु-खंडवा का सर्वे पूरा हो गया है

लेकिन उसका अप्रूवल अभी तक नहीं आया है। वास्तव में रतलाम से पूरे खंडवा तक एक ही एरिया मान करके इसे 2013 तक पूरा करने की बात है। मैं जानना चाहूंगी कि रतलाम-इंदौर के बीच में पैसा पूरा देकर आप कब जल्दी पूरा करवाने के लिए क्या कदम उठाएंगे और महु-खंडवा के बीच में सर्वे होने के बाद अप्रूवल जल्दी से मिलने के बाद आवंटन के लिए क्या कदम उठाए जाएंगे।

(g1/1130/tkd-ind)

SHRI K.H. MUNIYAPPA: Madam, the question is pertaining to survey. The hon. Member is asking about both the things – survey as well as the gauge conversion.

As far as survey is concerned, we are going to complete the entire 5,500 kilometres by the end of this Plan. We have made necessary arrangements to complete this. The only thing is that new survey is pending for 2,000 kilometres. We are taking necessary steps for that. ... (Interruptions) Madam, I am talking about it. Where the survey is completed, those projects are sent to the Planning Commission and as soon as the Planning Commission clears them, we will take up these projects.

श्री ठारा सिंह चौहान (घोसी): महोदया, बहुत सारे लोगों की मांग के बाद एक बार नहीं बल्कि कई बार सर्वे कराया गया है। दोहरी घाट मेरे संसदीय क्षेत्र में है, दोहरीघाट से सहजलवा 19/12/2002 को जेडआरसीसी की मीटिंग में शाहआलम कुरैशी जी भी सदस्य थे, उनके द्वारा पूछे गए प्रश्न पर जीएम का उत्तर मिला कि इसका सर्वे कराकर रेलवे बोर्ड में भेज दिया है। इसके बाद फिर अनुरोध करने पर इसका सर्वे कराने का आश्वासन दिया है। मेरे सप्लीमेंटरी प्रश्न का जो 'ए' पार्ट है, उसके बारे में मैं पूछना चाहता हूँ कि जो सर्वे हो रहा है, उसकी स्वीकृति का क्या आधार है? किस योजना के सर्वे को किस आधार पर स्वीकृति प्रदान की जाएगी? दोहरीघाट से मज 32 किलोमीटर सर्वे के लिए मैं रेल मंत्रालय को बधाई दूंगा कि सर्वे के बाद प्रस्ताव प्लानिंग कमिशन में चला गया है। मैं यह जानना चाहता हूँ कि प्लानिंग कमिशन में प्रस्ताव कब तक स्वीकृति के लिए पड़ा रहेगा और कब काम शुरू होगा? अगले बजट में ऐलान किया गया कि छपरा से लेकर शाहगंज तक रेल का दोहरीकरण किया जाएगा। मैं जानना चाहता हूँ कि क्या इसी तरह से सर्वे होता रहेगा या कभी काम शुरू करने का प्रयास किया जाएगा?

SHRI K.H. MUNIYAPPA: Madam, the survey is based on the density of the traffic where the rate of return is more than 14 per cent. Those will be the viable projects to take up and only then the planning is approved.

10.05.2012

Uncorrected / Not for Publication

10122

As far as Mau project is concerned, it is under progress and process. As soon as the Planning Commission sends back the proposal to the Ministry of Railways, we will take it up. Then, the Cabinet approval is required. Now, this project is viable.

श्री शरद साठव (मधेपुरा): अध्यक्ष महोदया, मैं मानता हूँ कि यह सवाल ज्यादा सर्वे से वास्ता रखता है, लेकिन कई माननीय सदस्यों ने गेज परिवर्तन का सवाल भी साथ में जोड़ दिया है। मैं एक बहुत बड़ी योजना के बारे में आपसे जानना चाहता हूँ। गोंदिया और जबलपुर रेल लाइन साउथ और नार्थ के बीच में लगभग 200 किलोमीटर की दूरी कम करेगी। यह बहुत पुरानी योजना है और इसके बीच नक्सल एरिया भी पड़ता है। यह वर्षों से पेंडिंग है। मुकुल राय जी इसके लिए विशेष रूप से इंटरवीन करें, क्योंकि यह योजना बहुत लम्बे समय से लम्बित है। इस लाइन के पूरा होने से फ्रूल बचेगा, दूरी कम होगी। नागपुर और जबलपुर के बीच में व्यापार बढ़ेगा तथा साउथ और नार्थ में व्यापार का बड़ा केंद्र बनेगा। मैं निवेदन करना चाहता हूँ कि इस योजना पर गंभीरता से विचार किया जाए और क्या इस योजना को जल्दी पूरा करने का कोई रास्ता है? मैं मानता हूँ कि रेलवे के पास बहुत प्रोजेक्ट्स हैं और अकेले रेलवे की गलती नहीं है। रेलवे को कैसे सक्षम बनाया जाए, इस पर चर्चा नहीं है, लेकिन जबलपुर और गोंदिया के बीच में रेल लाइन का काम पूरा नहीं हो रहा है, यह बहुत दुर्भाग्य की बात है और इससे हर चीज में फायदा होगा।

(h1/1135/brv-asa)

THE MINISTER OF RAILWAYS (SHRI MUKUL ROY): Madam, I would like to tell the hon. Member that the Gonda-Jabalpur line has been there for a long time. In this Budget, Rs.100 crore has been sanctioned for that project. We have taken up the project in the earliest pool. We can assure this august House that this project will be completed very soon.

Initially, since Independence, when we have started the Railways, at that material moment, our Broad Gauge line was to the extent of only 25,258 kms. After Independence, we have reduced the Metre Gauge and Narrow Gauge to the extent of 8000 kilometres. Within the 8000 route kilometer, Narrow Gauge and Broad Gauge, 5500 route kilometres have been sanctioned. It will be completed latest by 2013. So, I can assure you that the Gonda-Jabalpur Project will be completed very soon.

10.05.2012

Uncorrected / Not for Publication

1012

SHRI RUDRAMADHAB RAY (KANDHAMAL): Madam, from Odisha, the Railways is getting maximum revenue by transporting iron ore and other things but it is not given that priority so far as the railway sector is concerned. It is the aim of the Government to provide connectivity to the Maoist areas and the Left Wing Extremist areas.

Coming to the Berhampur-Phulbani railway line, I would like to say that survey has been over since so many years. The hon. Minister promised in this House this year that they would allot fund for this line but, unfortunately, no money has been allotted to the Berhampur-Phulbani line as also the Khurda Road-Bolangir line. It crosses five districts within which two to three districts are Left Wing Extremism-prone districts. So, the progress is very poor. About 36 kilometres of railway line have not yet been completed since 1994-95. Will the hon. Minister tell when the Khurda-Bolangir railway line will be completed? What will be the fate of the Berhampur-Phulbani line? When it will be started?

SHRI K.H. MUNIYAPPA: Madam Speaker, there is no pendency of survey in Odisha. As far as gauge conversion is concerned, we are planning to complete by 2012-2017. In the Twelfth Five Year Plan period, we have to complete the pending projects. We have planned to complete the pending projects. The hon. Member has mentioned two import projects in Odisha. We will take up these in this Five Year Plan.

As far as money is concerned, we will provide the fund. We have started work. We will provide the fund. In this Plan period, we are going to complete these projects.

(ends)

UNSTARRED QUESTION NO. 5631  
TO BE ANSWERED ON 10.05.2012

**RAILWAY MEDICAL AND NURSING COLLEGES**

† 5631. **SHRI BALKRISHNA K. SHUKLA:**  
**SHRI HARIN PATHAK:**  
**SHRI RUDRA MADHAB RAY:**  
**SHRI RADHE MOHAN SINGH:**

Will the Minister of RAILWAYS ( रेल मंत्री ) be pleased to state:

- (a) the latest status of setting up of medical colleges, nursing colleges by railways at different locations in the country;
- (b) whether the aforesaid colleges shall be fully funded by the Government or it shall be in Public Private Partnership mode;
- (c) the number of students proposed to be given admission for degree/diploma courses in the proposed Railway Medical Colleges/Nursing Colleges in the initial stage;
- (d) whether the admission to the said colleges is proposed to be made in accordance with the rules in force in the State concerned;
- (e) if not, whether the Ministry is formulating a new policy in this regard; and
- (f) if so, the details thereof ?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

( रेल मंत्रालय में राज्य मंत्री )

(SHRI K.H. MUNIYAPPA)

- (a) For setting up of Medical Colleges, five locations i.e. Kharagpur, Lucknow, Guwahati, Chennai and Secunderabad have been identified

Contd.....2

Bids for appointment of consultant at Kharagpur were invited. However, the tender was discharged on technical grounds. Retendering for the same is under process. For other four locations in phase-I, Zonal Railways are processing for appointment of consultant. Remaining locations i.e. Ahmedabad, Bilaspur, Barasat, Bhubaneswar, Mysore, Dibrugarh, Jodhpur, B. R. Singh Hospital, Garden Reach, Nagpur, Bhopal, Jammu and Trivandrum shall be taken up subsequently.

For setting up of Nursing Colleges, the construction work at Majerhat in Kolkata has started. Expressions of Interests (EOIs) have been received by Zonal Railways for Nursing Colleges at Delhi, Lucknow and Jabalpur and for Mumbai no one participated.

(b) Ministry of Railways have decided to set up the Medical & Nursing Colleges in Public Private Partnership mode.

(c) to (f) These issues shall be determined subsequently after Reports of the Consultants are received and examined by this Ministry.

\*\*\*\*\*

LOK SABHA

STARRED QUESTION NO.372  
TO BE ANSWERED ON 06.09.2012

INTEGRATED SECURITY SYSTEM

\*372. SHRI KALIKESH N. SINGH DEO:  
SHRI P.KARUNAKARAN:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) the salient features of the Integrated Security System indicating its effectiveness since its introduction;
- (b) whether suggestions have been received from various quarters for amending/review mechanism for the passengers related crimes as the present system suffers from deficiencies on account of jurisdiction constraint of crime occurrence; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS

( रेल मंत्री )

(SHRI MUKUL ROY)

(a) to (c): A Statement is laid on the Table of the House.

\*\*\*\*\*

STARRED QUESTION NO. 372 BY SHRI KALIKESH N. SINGH DEO AND SHRI P.KARUNAKARAN TO BE ANSWERED IN LOK SABHA ON 06.09.2012 REGARDING INTEGRATED SECURITY SYSTEM.

(a) Based on the report of a seven member Committee nominated by the Ministry of Railways and further deliberations, an Integrated Security System has been approved to strengthen surveillance mechanism over 202 sensitive stations of the country. The Integrated Security System comprises of following broad areas :

- (i) Internet Protocol based Close Circuit Television (CCTV) surveillance system with video analytics and recording facility.
- (ii) Access control
- (iii) Personal and baggage screening system
- (iv) Bomb Detection and Disposal System

Implementation of the Integrated Security System is under process over zonal railways.

The System has been envisaged to have a multiple checking, starting from entry to the station premises and continuing till the boarding of the train by passengers. Area to be covered under the above System include entry/exit points, circulating area, concourse, platforms, parcel area, foot over bridge, washing line, vehicle entry point etc.

Automatic vehicle scanners are being provided at entry gates from where vehicles enter into the station premises. For baggage screening, X-ray baggage scanner is being provided. For explosive detection, provision of explosive vapour detector and sniffer dogs is being made at nominated railway stations.

The System is being implemented at an approved cost of ₹ 353 crores for which budgetary allocation has been provided in Works Programme.

Contract for implementation of the system over 74 railway stations falling over South Western Railway, North Western Railway, Northeast Frontier Railway, South Central Railway, Southern Railway, Central Railway, Northern Railway and Metro Railway, Kolkata has already been awarded and work is under progress. Matter is under tendering process over remaining zonal railways.

(b) & (c) : At present, a three tier security system is prevailing over Indian Railways :

- (i) District Police: Security of tracks, bridges and tunnels.
- (ii) Government Railway Police (GRP): GRPs are a wing of the State Police exclusively for prevention and detection of crime and maintenance of law and order in station premises/circulating areas and trains. 50% of the cost of Government Railway Police is borne by the Railways and the balance is paid by the State Governments concerned.
- (iii) Railway Protection Force (RPF): Railway Protection Force functions under the Ministry of Railways. The Force has been entrusted with the responsibility of protection and security of Railway Property, passenger area and passengers and for matters connected therewith.

By an amendment in the RPF Act in the year 2003, role and responsibility of RPF was extended to cover the security of passengers. However, no legal power has yet been given to RPF to deal with passenger related offences. There are also problems of jurisdiction among GRPs of various States in cases of offences committed in long distance trains. Standing Committee on Railways also recommended in its report to empower RPF to deal with passenger offences. Accordingly, the then Hon'ble Minister for Railways announced in the Parliament to bring a comprehensive Bill for providing passenger security.

Accordingly, to empower the RPF to ensure effective security to passengers in passenger area, comments of States have been solicited on a proposal to amend the RPF Act, 1957. Comments have so far been received from 12 States. The issue is being pursued with the State Governments.

\*\*\*\*\*

20

UNSTARRED QUESTION NO. 3293  
TO BE ANSWERED ON 13.12.2012

HUBLI-ANKOLA LINE

3293. SHRI PRALHAD JOSHI:

Will the Minister of RAILWAYS (रेल मंत्री) be pleased to state:

- (a) whether the Railways have set up a committee to study and suggest alternative routes/alignments for Hubli-Ankola new line project;
- (b) if so, the details thereof and whether the said committee has submitted any report thereon;
- (c) if so, the details thereof; and
- (d) the action taken thereon by the Railways?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS

(रेल मंत्रालय में राज्य मंत्री)

( SHRI ADHIR RANJAN CHOWDHURY )

(a) to (d): As per the directives of Central Empowered Committee to stop work on Hubli-Ankola project, alternative alignments are being explored. Government of Karnataka have entrusted work of study of Flora & Fauna of Western Ghat and environmental impact of project on Western Ghat to Indian Institute of Science (IISc). A team of IISc, Bangalore has visited the project site and suggested some alternative alignments & fresh traffic survey. They have submitted their final report to Government of Karnataka on 15.02.2012. Government of Karnataka has forwarded the final report to Ministry of Environment & Forest, New Delhi for consideration.

\*\*\*\*\*

Chapter 8

**Assurances**

8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances as approved by the Committee on Government Assurances (CGA) of the respective House, is given at Annex-3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance on the floor of the House.

Definition

8.2 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This limit has to be strictly followed.

Time limit for fulfilling an assurance

8.3 To ensure early fulfillment of assurances, entire process beginning from culling out of assurances from the proceedings of the House to the submission of Implementation Report including extension of time, dropping and transfer of assurances have been automated through a Software Application named "Online Assurances Monitoring System" (OAMS). Requests for extension of time, dropping or transfer of assurances and submission of Implementation Report through any other offline mode shall not be entertained under any circumstances.

Online Assurances Monitoring System (OAMS)

*Manual of Parliamentary Procedures*

Culling out of Assurances

8.4 When an assurance is given by a Minister or when the Presiding Officer, directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs, from the relevant proceedings and communicated to the Department concerned online through 'OAMS' normally within 20 working days of the date on which it is given on the floor of the House.

Deletion from the list of assurances

8.5 If the administrative Ministry/Department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfill it, it may upload its request at 'OAMS' within a week of treating such statement as assurance for getting it deleted from the list of assurances. Such action will require prior approval of the Minister concerned and this fact should be clearly indicated in their communication containing the request. If such a request is made towards the end of stipulated period of three months, then it should invariably be accompanied with a request of extension of time. The department should continue to seek extension of time till the decision of the Committee on Government Assurances is conveyed through 'OAMS'. Requests received through offline mode shall not be entertained by either Rajya Sabha/Lok Sabha Secretariat or Ministry of Parliamentary Affairs.

Extension of time for fulfilling an assurance

8.6 If the Department finds that it is not possible to fulfill the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required alongwith details of action taken/progress made in the matter. All such request should be submitted at 'OAMS' for decision by CGA thereon with the approval of the concerned Minister.

Registers of Assurances

8.7.1 The particulars of every assurance will be entered by the Parliament Unit of the Ministry/Department concerned in a register as at Annex 4 after which the assurance will be passed on to the concerned section

*Assurances*

8.7.2 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs through 'OAMS' the section concerned should take prompt action to fulfill such assurances and keep a watch thereon in a register as at Annex 5.

8.7.3 The registers referred to in paras 8.7.1 and 8.7.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session wise.

The Section Officer in charge of the concerned section will: Role of Section Officer and Branch Officer

- (a) scrutinize the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and
- (d) review of pending assurances should be undertaken periodically at the highest level in order to minimize the delay in implementing the assurances.

8.8 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.

8.9.1 Every effort should be made to fulfill the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an Implementation Report (IR) containing the available information should be uploaded at 'OAMS' in part fulfillment of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest. Procedure for fulfillment of an assurance

**8.9.2** Information to be furnished in partial or complete fulfillment of an assurance should be approved by the Minister concerned before it is uploaded at 'OAMS' in both English and Hindi versions in the prescribed pro forma as at Annex-6 , together with its enclosures. After online submission of the Report for fulfillment of the assurance partial or complete as the case may be, four hard copies each in Hindi and English version with one copy of each version duly authenticated by the officer concerned should be sent to the Ministry of Parliamentary Affairs for laying until e-laying is adopted by the concerned House.

**8.9.3** The Implementation Report should be submitted at 'OAMS' only. Implementation Report sent by any other mode or sent to Rajya Sabha/Lok Sabha Secretariat directly, will not be considered for laying.

Laying of the Implementation Report on the Table of the House

**8.10** The Ministry of Parliamentary Affairs, after scrutiny of the Implementation Report, will arrange to lay it on the Table of the House concerned. A copy of the Implementation Report, as laid on the Table, will be forwarded by Ministry of Parliamentary Affairs to the member(s) concerned. Details of laying of Implementation Report submitted by the Ministry/Department concerned would be made available by the Ministry of Parliamentary Affairs at 'OAMS'. The Parliament Unit of the Ministry/Department concerned and the concerned section will, on the basis of information available at 'OAMS', update their records.

Obligation to lay a paper on the Table of the House vis-à-vis assurance on the same subject

**8.11** Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfillment of the obligation, independent of the assurance given. After this, a formal report regarding implementation of the assurance indicating the date on which the paper was laid on the Table will be submitted at 'OAMS' in the prescribed pro forma (Annex-6) in the manner already described in para 8.9.2

*Assurances*

8.12 Each House of Parliament has a Committee on Government Assurances nominated by the Chairman/Speaker. It scrutinizes the Implementation Reports and the time taken in the fulfillment of Government Assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by Ministry of Parliamentary Affairs from time to time as available on 'OAMS' are to be followed strictly.

Committees  
on Government  
Assurances  
RSR 211-A  
LSR 323, 324

8.13 The Ministries/Departments will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two Committees for remedial action wherever called for.

Reports of the  
Committees on  
Government  
Assurances

8.14 On dissolution of the Lok Sabha, the pending assurances do not lapse. All assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with specific recommendations regarding the assurances to be dropped or retained for implementation by the Government.

Effect on assurances  
on dissolution of  
the Lok Sabha

**MINUTES**

COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
THIRD SITTING  
(04.12.2019)

The Committee sat from 1500 hours to 1550 hours in Committee Room "C", Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Nalin Kumar Kateel
5. Shri Ramesh Chander Kaushik
6. Shri Ashok Mahadeorao Nete
7. Shri Santosh Pandey
8. Shri Parbatbhai Savabhai Patel
9. Dr. Bharatiben Dhirubhai Shyal

**SECRETARIAT**

1. Shri Pawan Kumar - Joint Secretary
2. Shri H. Ram Prakash - Director
3. Shri S.L. Singh - Deputy Secretary

**WITNESSES****Ministry of Railways**

- |                             |                               |
|-----------------------------|-------------------------------|
| 1. Shri V.K. Yadav          | - Chairman, Railway Board     |
| 2. Shri Vishwesh Chaube     | - Member (Engineering)        |
| 3. Shri Manoj Pande         | - Member (Staff)              |
| 4. Shri Rajesh Agrawal      | - Member (Rolling Stock)      |
| 5. Dr. H. Pradeep Kumar     | - DG, RHS                     |
| 6. Shri Hari Mohan Gupta    | - Exe. Director, Works        |
| 7. Shri B.K. Gupta,         | - Exe. Director, Project Mon. |
| 8. Dr. Lakshmi Raman        | - Exe. Director, ME (Project) |
| 9. Shri Jeetendra Singh     | - Exe. Director, E&R          |
| 10. Shri Anil Kumar Agarwal | - AM, ME                      |

Ministry of Parliamentary Affairs

1. Shri P.K. Halder - Under Secretary

XXXX	XXXX	XXXX	XXXX	XXXX
XXXX	XXXX	XXXX	XXXX	XXXX

**(The witnesses were ushered in)**

2. Welcoming the witnesses, the Chairperson emphasized that the Ministries/Departments are required to implement an Assurance within a period of three months and if the Ministries/Departments are unable to fulfil the Assurance within that time period, then it is imperative for them to seek extension of time. The Chairperson then drew their attention to Direction 55 (1) of the Directions by the Speaker, Lok Sabha regarding the confidentiality of the proceedings till the presentation of the relevant Report of the Committee to the House. Observing that the Ministry of Railways had a total of 146 pending Assurances and noticing that there were inordinate delays in fulfilment of the Assurances, the Chairperson highlighted that 23 Assurances have been taken up for the oral evidence slated for the day.

3. Thereafter, the Committee took oral evidence of the representatives of the Ministry of Railways and desired to know at the outset about the existing mechanism in the Ministry for review and implementation of the Parliamentary Assurances. The Chairman, Railway Board informed the Committee that they have a total of around 161 pending Assurances. Of these, in 28 cases, Implementation Reports have already been sent and now only 133 Assurances remain pending. He further informed that Railways have a well established mechanism where monitoring is done at every level. The Committee were apprised that an E-Drishti platform has also been established under the Railway Department wherein information is collected electronically from all the zonal offices. The Chairman, Railway Board further apprised that out of the 23 pending Assurances taken up for the day's oral evidence, five Assurances relate to projects which have been stalled due to land acquisition and forest clearance issues. He further stressed that during the last three years, they have made several efforts to finish super critical projects without delay, however, since the methodology of Railways as an organisation is very complicated, a great deal of time is taken to complete the projects.

The Committee expressed the concern that the Ministry of Railways have the highest number of pending Assurances, among all the Ministries/Departments. Acknowledging that, it is difficult for the Railways to implement various projects altogether, the Committee directed the Ministry to make a priority list and identify the projects to be taken up in the first stage. The Committee also felt that the Ministry needed to prepare a time-bound programme for fulfilling these Assurances. The Committee stressed that when a Minister commits something on the floor of the House in the form of an Assurance and which in turn is fulfilled by the Ministry concerned in a time bound manner, the image of the Government/Ministry is enhanced. Observing that some of the Assurances have been kept pending for the last 10

years which is a major shortcoming on the part of the Ministry of Railways, the Committee recommended that the Ministry should make a plan with a positive approach and decide which Assurances they can fulfil at the earliest.

The Committee then reviewed the 23 pending Assurances (Annexure-III) of the Ministry of Railways as mentioned below:-

- I. (i) SQ No. 04 dated 19.11.2009 regarding 'Crimes in Trains' (Sl. No.1)
- (ii) SQ No. 63 dated 29.07.2010 regarding 'Crimes in Trains' (Sl. No.3)
- (iii) USQ No. 1874 dated 05.08.2010 regarding 'Unified Force for Security' (Sl. No.4)
- (iv) USQ No. 4360 dated 19.08.2010 regarding 'Theft and Crimes in Kerala Bound Trains' (Sl. No. 6)
- (v) USQ No. 5003 dated 26.08.2010 regarding 'Looting in Trains' (Sl.No.7)
- (vi) SQ No. 56 dated 11.11.2010 regarding 'Guidelines for Security of Passengers' (Sl.No.8)
- (vii) USQ No. 4951 dated 09.12.2010 regarding 'Act for Safety of Passengers'(Sl.No.10)
- (viii) USQ No. 1331 dated 03.03.2011 regarding 'Garib Nawaz Express Incident' (Sl.No.11)
- (ix) SQ No. 70 dated 04.08.2011 regarding 'Crime in Railways' (Sl.No.12)
- (x) USQ No. 819 dated 04.08.2011 regarding 'Cases of Drugging' (Sl.No.14)
- (xi) USQ No. 2038 dated 11.08.2011 regarding 'Incidents of Crimes' (Sl.No.15)
- (xii) USQ No. 562 dated 24.11.2011 regarding 'Looting in UP Bound Trains' (Sl. No. 18)
- (xiii) USQ No. 656 dated 15.03.2012 regarding 'Amendment in RPF Act' (Sl.No. 19)
- (xiv) SQ No. 372 dated 06.09.2012 regarding 'Integrated Security System' (Sl.No.22)

The Committee expressed the concern that the above 14 Assurances on similar subjects have been kept pending for the last 10 years which is an evident shortcoming of the Ministry. The Chairman, Railway Board informed the Committee that at present, a passenger has three layered security i.e. Civil Police (District Police), GRP (Government Railway Police) and RPF Police. The RPF has very limited power confined to investigation of theft of railway material. It does not have any power on the civil side. He further informed the Committee that the Assurances were given on two issues. The first issue was related to conversion of the three tier security system into a two tier security system. Inter-Ministerial consultations and consultations with the State Governments were held for the purpose and ultimately the Home Ministry did not agree to the proposal and it was dropped later on. The second Assurance/issue was related to making changes in the Indian Railways Act to give power to RPF to investigate into incidents of thefts and other incidents. The Bill was sent for inter-Ministerial consultation and they have received a positive indication from the Ministry of Home Affairs. The Chairman, Railway Board also apprised the Committee that they propose to go ahead with the Bill. The Committee observed that the matter of Amendment in the

provisions of the Railways Act, 1989 to provide more powers to RPF in prevention and detection of crime in Railways was a long pending demand. The Committee felt that the amendment would ensure more powers to RPF to ensure the security of passengers and trains. The Committee impressed upon the Chairman, Railway Board to take the issue seriously and stated that, if necessary, the Committee would meet the Railway Minister so that the matter can be taken up in a more positive manner.

**II. USQ No. 598 dated 25.02.2010 regarding 'Expert Committee' (Sl. No. 2)**

The Chairman, Railway Board informed the Committee that most of the projects/lines pertaining to the Assurance have already been commissioned. There was a problem of non-execution of the work of rebuilding of an existing Road Overbridge by NHAI which has been sorted out and now the work has been taken up on priority basis. He further informed that the work pertaining to 35 kilometres had been left and that also will be completed soon. The Committee directed the Ministry to furnish a Report detailing the work done and the time likely to be taken for completing the balance/remaining work.

**III. USQ No. 2991 dated 12.08.2010 regarding 'Completion of Railway Tracks' (Sl. No.5)**

The Chairman, Railway Board informed the Committee that the work for Seawood-Uran project was to be completed in two phases. The Phase 1 has been completed and the Phase 2 is 35 per cent complete. CIDCO is in the process of acquiring 4.74 hectare land. The Committee were also informed that some issues relating to land acquisition were there which have been resolved. The Chairman, Railway Board further informed the Committee that the land acquisition process is taking some time and assured that as soon as the land is acquired, the work would commence.

**IV USQ No. 680 dated 11.11.2010 regarding 'Integrated Security System' (Sl. No.9)**

The Chairman, Railway Board informed the Committee that they are installing CCTV cameras at all the 6400 railway stations. He further assured the Committee that he would submit to the Committee a timeline in the matter. In view of the persisting terror threats and to detect the suspected terrorists and identify the unattended luggage from the railway premises as well as train coaches, the Committee underlined the importance of artificial intelligence for the safety of Railway premises and directed the Ministry to furnish a timeline report in the matter.

**V. USQ No. 692 dated 04.08.2011 regarding 'GRP Railway Station' (Sl. No.13)**

The Chairman, Railway Board informed the Committee that the work of setting up of Government Railway Police (GRP) unit falls in the domain of the State Government concerned and the matter is still under discussion with GRP authorities of the State Government concerned. On being asked about the status of the Assurance, the Chairman, Railway Board

informed the Committee that they can only request the State Government and perhaps the State Government do not need the Chowki at Harpalpur Station since they are able to meet their needs from some other Chowki. He further informed the Committee that he would be able to tell the final position only after discussing it with the Chief Secretary of the State. The Committee enquired as to whether all the gaps would be filled once the Ministry comes up with a Bill relating to Comprehensive Security to which the Chairman, Railway Board replied in the affirmative. The Committee then desired to know about the time likely to be taken for the Bill to come into existence. The Chairman, Railway Board informed that since the inter-Ministerial consultations have been done and the Home Ministry have also given their consent, they would bring the Bill in the next Session. The Committee pointed out that the matter assumes significance as it will make a huge difference in making the train journey safe for passengers. The Committee appreciated and acknowledged the efforts taken by the Ministry in the matter.

**VI. SQ No. 241 dated 18.08.2011 regarding 'Railway Projects'(Sl. No.16)**

The Chairman, Railway Board informed the Committee that as on today they already have Integral Coach Factory(ICF), Railway Coach Factory (RCF) and Modern Coach Factory (MCF) and all these factories are having surplus capacity. The capacity of these coach factories had been doubled since last few years and hence they have additional capacity for making coaches. The Chairman, Railway Board informed the Committee that they do not feel the need to set up a new coach factory in Palakkad.

**VII. USQ No. 3852 dated 25.08.2011 regarding 'New Railway Line in Uttarakhand' (Sl. No.17)**

The Chairman, Railway Board informed the Committee that the project related to a new Railway line between Khatima-Tanakpur in Uttarakhand. The project was conceptualised with the provision that land will be acquired and provided free of cost by the State Government of Uttarakhand. However, the land is yet to be made available and no response has been received from the State Government. Until the State Government commit about the land acquisition, the Ministry cannot take up the project. The Committee observed that the matter assumes significance as there is no rail link for Kichna, Tanakpur and Khatima and there is a long pending demand for it. The Committee then enquired about the reasons for lack of response from the State Government. The Chairman, Railway Board informed that they had not got any response from the State Government and they would again communicate with the State Government. He further apprised that they have done all the preparations and have prepared a Detailed Project Report in the matter. The Committee urged upon the representative of the Ministry to furnish a report in the matter. Pointing out that the matter has been raised many times in Parliament, the Committee suggested that constructive results can be achieved in the matter if the Railway Minister talks to the Chief Minister concerned.

**VIII. SQ No. 483 dated 10.05.2012 regarding 'Survey for Gauge Conversion' (Sl. No.20)**

The Chairman, Railway Board informed the Committee that out of the total work of gauge conversion of 285 kilometre, 225 kilometre has been commissioned. He further informed that the delay was mainly due to some land and Road Over Bridge (ROB) issues. The Committee were also informed that of the remaining work, 36 kilometre would be completed till 31 December, 2019 and the remaining 25 kilometres would be completed in the next financial year. The Chairman, Railway Board assured the Committee that he would furnish a Report to the Committee in this regard.

**IX. USQ No. 5631 dated 10.05.2012 regarding 'Railway Medical and Nursing Colleges' (Sl. No.21)**

The Chairman, Railway Board informed the Committee that the Assurance involved two issues, the first was regarding opening of Medical Colleges. However, the Ministry dropped the proposal of setting up of Railway Medical Colleges as they were not able to get the permission from the Indian Medical Council for it. The second issue related to opening of Nursing Institutes. Expressions of Interest were invited for the purpose but there was no response. The Chairman, Railway Board also apprised the Committee that the State Government of West Bengal initially proposed to run a Nursing College at Majerhat but when asked to finalise the terms and conditions, they did not accept it. Hence, the institute did not operationalise and now the building is to be used for a Sports Academy. He assured the Committee that they would send a Report in the matter and the request for dropping of the Assurances separately.

**X. USQ No. 3293 dated 13.12.2012 regarding 'Hubli-Ankola Line'(Sl. No.23)**

The Chairman, Railway Board apprised the Committee that the matter involved forest and wild life clearing issues. The matter was cleared by the State Government once but the Centre sent it back. He further apprised the Committee that the Minister of State for Railways had once again spoken to the Chief Minister concerned on the issue and they were in the process of taking action in the matter.

The witnesses thereafter withdrew.

4. A verbatim record of the proceedings has been kept.

*The Committee then adjourned*

XXXX	XXXX	XXXX	XXXX	XXXX
XXXX	XXXX	XXXX	XXXX	XXXX
XXXX	XXXX	XXXX	XXXX	XXXX

**Annexure-III****Statement of pending Assurances pertaining to the Ministry of Railways  
discussed during oral evidence held on 04.12.2019.**

-----

S.No.	SQ/USQ No. dated	Subject
1.	SQ No. 4 dated 19.11.2009	Crime in Trains
2.	USQ No. 598 dated 25.02.2010	Expert Committee
3.	SQ No. 63 dated 29.07.2010	Crimes in Trains
4.	USQ No. 1874 dated 05.08.2010	Unified Force for Security
5.	USQ No. 2991 dated 12.08.2010	Completion of Railway Tracks
6.	USQ No. 4360 dated 19.08.2010	Theft and Crimes in Kerala Bound Trains
7.	USQ No. 5003 dated 26.08.2010	Looting in Trains
8.	SQ No. 56 dated 11.11.2010	Guidelines for Security of Passengers
9.	USQ No. 680 dated 11.11.2010	Integrated Security System
10.	USQ No. 4951 dated 09.12.2010	Act for Safety of Passengers
11.	USQ No. 1331 dated 03.03.2011	Garib Nawaz Express Incident
12.	SQ No. 70 dated 04.08.2011	Crimes in Railways
13.	USQ No. 692 dated 04.08.2011	GRP/Railway Station

14.	USQ No. 819 dated 04.08.2011	Cases of Drugging
15.	USQ No. 2038 dated 11.08.2011	Incidents of Crimes
16.	SQ No. 241 dated 18.08.2011 (Supplementary by Shri M.B. Rajesh, M.P.)	Railway Projects
17.	USQ No. 3852 dated 25.08.2011	New Railway Line in Uttarakhand
18.	USQ No. 562 dated 24.11.2011	Looting in UP Bound Trains
19.	USQ No. 656 dated 15.03.2012	Amendment in RPF Act.
20.	SQ No. 483 dated 10.05.2012 (Supplementary by Shri Sharad Yadav, M.P.)	Survey for Gauge Conversion
21.	USQ No. 5631 dated 10.05.2012	Railway Medical and Nursing Colleges
22.	SQ No. 372 dated 06.09.2012	Integrated Security System
23.	USQ No. 3293 dated 13.12.2012	Hubli Ankola Line

MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
SIXTEENTH SITTING  
(22.09.2020)

The Committee sat from 1400 hours to 1430 hours in Committee Room '1', A Block, EPHA, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Kaushalendra Kumar
6. Shri Parbatbhai Savabhai Patel
7. Shri M.K. Raghavan
8. Dr. Bharatiben Dhirubhai
9. Smt. Supriya Sule

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following three (03) draft Reports without any amendments:-

- (i) Draft Tenth Report (17<sup>th</sup> Lok Sabha) regarding 'Review of Pending Assurances pertaining to the Ministry of Railways';
- (ii) Draft Eleventh Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (iii) Draft Twelfth Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports during the ongoing Session.

*The Committee then adjourned.*